

**HARYANA VIDHAN SABHA**

**RESUME**

**OF**

**BUSINESS TRANSACTED**

**BY THE**

**FOURTEENTH HARYANA VIDHAN SABHA**

**DURING**

**THE FOURTH (AUGUST-NOVEMBER) SESSION, 2020**

**WITH**

**APPENDIX CONTAINING DAILY BULLETINS**



**HARYANA VIDHAN SABHA SECRETARIAT**

**CHANDIGARH**

**AUGUST-NOVEMBER, 2020**

## **PREFACE**

The following pages contained Resume of Business transacted by the Fourteenth Vidhan Sabha during its Fourth Session held from 26<sup>th</sup> August, 2020 and 5<sup>th</sup> to 6<sup>th</sup> November, 2020 together with the Bulletins issued daily after the adjournment of each sitting of the Sabha.

It is hoped that the publication would be found useful by Members and others who may wish to know in detail the work done on each day by the Vidhan Sabha in its above said dates.

Any suggestion for the further improvement of this publication in future would be welcomed.

Chandigarh  
2<sup>nd</sup> February, 2021

Secretary.

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**STATEMENT REGARDING COUNCIL OF MINISTERS ETC.**  
**As on 26<sup>th</sup> August, 2020 and 06<sup>th</sup> November, 2020.**

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**SPEAKER**

Shri Gian Chand Gupta

**CHIEF MINISTER**

Shri Manohar Lal

**DEPUTY CHIEF MINISTER**

Shri Dushyant Chautala

**MINISTERS**

1. Shri Anil Vij, Home Minister
2. Shri Kanwar Pal, Education Minister
3. Pandit Mool Chand Sharma, Transport Minister
4. Shri Ranjit Singh, Power Minister
5. Shri Jai Parkash Dalal, Agriculture Minister
6. Dr. Banwari Lal, Cooperation Minister

**MINISTERS OF STATE**

1. Dr. Om Prakash Yadav, Minister of State for Social Justice & Empowerment
2. Smt. Kamlesh Dhanda, Minister of State for Women & Child Development
3. Shri Anoop Dhanak, Minister of State for Archaeology & Museums
4. Sardar Sandeep Singh, Minister of State for Sports & Youth Affairs

**SECRETARY TO LEGISLATURE**

Shri R.K. Nandal

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**STATEMENT REGARDING PARTY POSITION IN HARYANA VIDHAN SABHA**

**AS ON 26<sup>TH</sup> AUGUST,2020 AND 06<sup>TH</sup> NOVEMBER, 2020.**

1. Hon'ble Speaker	01
2. Bharatiya Janata Party	39
3. Indian National Congress Party	30
4. Jannayak Janta Party	10
5. Indian National Lok Dal	01
6. Haryana Lokhit Party	01
7. Independent	07
8. Vacant	01
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Total	90

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**SUMMONING, SITTINGS AND PROROGATION OF THE  
HARYANA VIDHAN SABHA.**

The Fourteenth Haryana Vidhan Sabha was summoned to meet for its fourth Session in the Hall of Haryana Vidhan Sabha, Vidhan Bhawan, Chandigarh, on the 26<sup>th</sup> August, 2020, by an order of the Governor dated the 17<sup>th</sup> August, 2020, and adjourned sine-die on 26<sup>th</sup> August, 2020 shall meet at 02:00 P.M. on Thursday, the 5<sup>th</sup> November, 2020 and continued to meet till the 6<sup>th</sup> November, 2020, when it was adjourned sine-die. It was later prorogued by an order of the Governor dated the 10<sup>th</sup> November, 2020.

During the Session, the Sabha held 3 sittings, as may be seen from the programme observed.

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**PROGRAMME OBSERVED BY THE FOURTEENTH HARYANA VIDHAN SABHA DURING ITS FOURTH SESSION HELD FROM 26<sup>TH</sup> AUGUST, 2020 AND 5<sup>TH</sup> TO 6<sup>TH</sup> NOVEMBER, 2020.**

<b>Dated</b>	<b>Programme</b>
<p><b>1.</b> 26<sup>th</sup> August, 2020 (02:00 P.M to 04:48 P.M.)</p>	<p><b>2.</b></p> <ol style="list-style-type: none"> <li>1. The Secretary announced in the House that Shri Gian Chand Gupta, Hon'ble Speaker found infected by the Corona Virus. Hence, in his absence, Shri Ranbir Gangwa, Hon'ble Deputy Speaker will preside over the House as Speaker under Article 180 (2) of the Constitution of India.</li> <li>2. Obituary References (For details see under the heading 'References'.)</li> <li>3. Presentation and adoption of the First Report of the Business Advisory Committee.</li> <li>4. Motion Under Rule 15 regarding exemption of the day's proceeding from the provisions of the Rule "Sitting of the Assembly", indefinitely. (Carried)</li> <li>5. Motion Under Rule 16 regarding adjournment of the Assembly Sine-die. (Carried)</li> <li>6. Presentation of the Supplementary Estimates for the year 2020-2021 (First Instalment).</li> <li>7. Presentation of the Report of the Committee on Estimates on the Supplementary Estimates for the year 2020-2021 (First Instalment).</li> <li>8. Discussion and Voting on Demands for Supplementary Estimates for the year 2020- 2021 (First Instalment).</li> <li>9. <b><u>LEGISLATIVE BUSINESS:-</u></b> Bills introduced/considered and passed- <ol style="list-style-type: none"> <li>(i) The Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2020.</li> <li>(ii) The Haryana Rural Development (Amendment) Bill, 2020.</li> <li>(iii) The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2020.</li> <li>(iv) The Haryana Lifts and Escalators (Amendment) Bill, 2020.</li> <li>(v) The Haryana Municipal Corporation (Amendment) Bill, 2020.</li> <li>(vi) The Haryana Municipal (Amendment) Bill, 2020.</li> <li>(vii) The Haryana Fire Service (Amendment) Bill, 2020.</li> <li>(viii) The Haryana Municipal Entertainment Duty (Amendment) Bill, 2020.</li> <li>(ix) The Haryana Development and Regulation of Urban Areas (Second Amendment and Validation) Bill, 2020.</li> <li>(x) The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2020.</li> <li>(xi) The Haryana Goods and Services Tax (Amendment) Bill, 2020.</li> <li>(xii) The Haryana Value Added Tax (Amendment) Bill, 2020.</li> </ol> </li> </ol>



5<sup>th</sup> November, 2020  
(02:00 P.M. to 06:34 P.M.)

- (xiii) The Haryana Appropriation (No. 3) Bill, 2020.
1. Obituary References  
(For details see under the heading 'References'.)
  2. Presentation and adoption of the Second Report of the Business Advisory Committee.
  3. **OFFICIAL RESOLUTIONS**
    - (i) Regarding the withdrawal of "The Haryana Control of Organised Crime Bill, 2019".  
  
(For details see under the heading 'Official Resolutions'.)
    - (ii) Regarding for providing the remaining rooms to Haryana from the allotted rooms in Haryana and Punjab Vidhan Sabha Secretariat Building.  
  
(For details see under the heading 'Official Resolutions'.)  

(Carried)
  4. **LEGISLATIVE BUSINESS:-**  
Bills introduced/considered and passed-
    - (i) The Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2020.
    - (ii) The Haryana State Employment of Local Candidates Bill, 2020.
    - (iii) The Haryana Water Resources (Conservation, Regulation and Management) Authority Bill, 2020.

6<sup>th</sup> November, 2020  
(10.00 A.M. to 05.50 P.M.)

1. Motion Under Rule 15 regarding exemption of the day's proceeding from the provisions of the Rule "Sitting of the Assembly", indefinitely.  

(Carried)
2. Motion Under Rule 16 regarding adjournment of the Assembly Sine-die.  

(Carried)
3. **OFFICIAL RESOLUTION**  
  
Regarding thanks to the Government of India for passing the Farm Laws:-
  - (i) Regarding the Farmers' Produce Trade and Commerce (Promotion and Facilitation) Act, 2020.
  - (ii) The Farmers' (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act, 2020.
  - (iii) Essential Commodities (Amendment) Act, 2020.  
  
(For details see under the heading 'Official Resolutions'.)  

(Carried)

4. **LEGISLATIVE BUSINESS:-**  
Bills introduced/considered and passed-

- (i) The Punjab Land Revenue (Haryana Amendment) Bill, 2020.
  - (ii) The Haryana Municipal (Second Amendment) Bill, 2020.
  - (iii) The Haryana Municipal Corporation (Second Amendment) Bill, 2020.
  - (iv) The Haryana Law Officers (Engagement) Amendment Bill, 2020.
  - (v) The Haryana Control of Organised Crime Bill, 2020.
  - (vi) The Haryana Panchayati Raj (Second Amendment) Bill, 2020.
  - (vii) The Haryana Accountability of Public Finances (Amendment) Bill, 2020.
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## **PANEL OF CHAIRPERSONS**

On the 26<sup>th</sup> August, 2020 the Hon'ble Speaker nominated the following members on the Panel of Chairpersons for August-November Session, 2020 under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly:-

1. Dr. Kamal Gupta, MLA.
2. Smt. Seema Trikha, MLA.
3. Shri Jagbir Singh Malik, MLA.
4. Shri Randhir Singh Gollen, MLA.

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## COMMITTEES-

(i) (a) BUSINESS ADVISORY COMMITTEE (First meeting held on 26.08.2020)  
[Nominated on the 10<sup>th</sup> January, 2020 under Rule 33 (1) and (3)]

1.	Shri Gian Chand Gupta, Hon'ble Speaker	Ex-officio Chairperson
2.	*Shri Ranbir Gangwa, Hon'ble Deputy Speaker	Chairperson
3.	Shri Manohar Lal, Hon'ble Chief Minister	Member
4.	Shri Dushyant Chautala, Deputy Chief Minister	Member
5.	Shri Anil Vij, Hon'ble Home Minister	Member
6.	Shri Kanwar Pal, Parliamentary Affairs Minister	Member
7.	Shri Bhupinder Singh Hooda, Leader of Opposition	Member

\*Hon'ble Speaker informed to Shri R.K. Nandal, Secretary telephonically on 24.08.2020 that he has been declared COVID-19 positive by the Doctors and on the advice of Doctor, he has isolated himself for few days. He has further informed that the meeting of Business Advisory Committee will be held on Wednesday, the 26<sup>th</sup> August, 2020 at 11.00 AM and he is unable to preside over the sitting of the Committee. Therefore, he nominates Shri Ranbir Singh Gangwa, Hon'ble Deputy Speaker as the Chairperson of the Business Advisory Committee.

In this regard Rule 33(2) of the Rules of Procedure and Conduct of Business of the Haryana Legislative Assembly is reproduced as under:-

*“if the Speaker is, for any reason, unable to preside over sitting of the Committee, he shall nominate a Chairperson for that sitting”.*

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(i) (b) BUSINESS ADVISORY COMMITTEE (Second meeting held on 05.11.2020)  
[Nominated on the 10<sup>th</sup> January, 2020 under Rule 33 (1) and (3)]

1.	Shri Gian Chand Gupta, Hon'ble Speaker	Ex-officio Chairperson
2.	Shri Manohar Lal, Hon'ble Chief Minister	Member
3.	Shri Dushyant Chautala, Deputy Chief Minister	Member
4.	Shri Anil Vij, Hon'ble Home Minister	Member
5.	Shri Kanwar Pal, Parliamentary Affairs Minister	Member
6.	Shri Bhupinder Singh Hooda, Leader of Opposition	Member
7.	Shri Ranbir Gangwa, Hon'ble Deputy Speaker	Member

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## **(ii) PUBLIC ACCOUNTS COMMITTEE**

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 03<sup>rd</sup> March, 2020 to nominate the members of the Committee on Public Accounts for the year 2020-2021 has nominated the following Chairperson/Members on 03<sup>rd</sup> June, 2020 to serve on the Committee on Public Accounts for the year 2020-21:-

- |    |                                  |             |
|----|----------------------------------|-------------|
| 1. | Shri Harvinder Kalyan, M.L.A.    | Chairperson |
| 2. | Smt. Kiran Choudhry, M.L.A       | Member      |
| 3. | Dr. Abhe Singh Yadav, M.L.A      | Member      |
| 4. | Shri Bharat Bhushan Batra, M.L.A | Member      |
| 5. | Shri Narender Gupta, M.L.A       | Member      |
| 6. | Shri Sudhir Kumar Singla, M.L.A  | Member      |
| 7. | Shri Varun Chaudhary, M.L.A      | Member      |
| 8. | Shri Jogi Ram Sihag, M.L.A.      | Member      |
| 9. | Shri Randhir Singh Gollen, M.L.A | Member      |
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### (iii) COMMITTEE ON ESTIMATES

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 03<sup>rd</sup> June, 2020 to serve on the Committee on Estimates for the year 2020-2021 under Rule 233(2) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Subhash Sudha, MLA	Chairperson
2.	Rao Dan Singh, MLA	Member
3.	Shri Ram Kumar Gautam, MLA	Member
4.	Shri Aftab Ahmed, MLA	Member
5.	Shri Lakshman Napa, MLA	Member
6.	Shri Sitaram Yadav, MLA	Member
7.	Shri Parmod Kumar Vij, MLA	Member
8.	Shri Amit Sihag, MLA	Member
9.	Shri Mewa Singh, MLA	Member

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#### **(iv) COMMITTEE ON PUBLIC UNDERTAKINGS**

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following members to serve on the Committee on Public Undertakings for the year 2020-2021

under Rule 235 of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his order dated 03.06.2020.

- |    |                                  |             |
|----|----------------------------------|-------------|
| 1. | Shri Aseem Goel, M.L.A.          | Chairperson |
| 2. | Shri Abhay Singh Chautala, M.L.A | Member      |
| 3. | Shri Dura Ram, M.L.A.            | Member      |
| 4. | Shri Mohan Lal Badoli, M.L.A.    | Member      |
| 5. | Shri Rajesh Nagar, M.L.A.        | Member      |
| 6. | Shri Chiranjeev Rao, M.L.A.      | Member      |
| 7. | Shri Kuldeep Vats, M.L.A.        | Member      |
| 8. | Shri Neeraj Sharma, M.L.A.       | Member      |
| 9. | Shri Devender Singh Babli, M.L.A | Member      |
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**(V) RULES COMMITTEE**

**(Nominated on the 3<sup>rd</sup> June, 2020)**

- |   |                        |
|---|------------------------|
| 1. Shri Gian Chand Gupta, Hon'ble Speaker | Ex-Officio Chairperson |
| 2. Shri Bhupinder Singh Hooda, M.L.A.     | Member                 |
| 3. Shri Abhay Singh Chautala, M.L.A.      | Member                 |
| 4. Shri Ghanshyam Dass Arora, M.L.A.      | Member                 |
| 5. Dr. Abhe Singh Yadav, M.L.A.           | Member                 |
| 6. Shri Bharat Bhushan Batra, M.L.A.      | Member                 |
| 7. Smt. Naina Singh Chautala, M.L.A.      | Member                 |
| 8. Shri Sudhir Kumar Singla, M.L.A.       | Member                 |
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## **(vi) COMMITTEE ON GOVERNMENT ASSURANCES**

**Nominated by the Hon'ble Speaker on 3<sup>rd</sup> June, 2020  
under Rule 244 (1) for the year 2020-2021.**

<b>1.</b>	<b>Shri Jagbir Singh Malik, M.L.A.</b>	<b>Chairperson</b>
<b>*2.</b>	<b>Shri Jaiveer Singh, M.L.A.</b>	<b>Member</b>
<b>3.</b>	<b>Shri Bishan Lal Saini, M.L.A.</b>	<b>Member</b>
<b>**4.</b>	<b>Shri Rajinder Singh Joon, M.L.A.</b>	<b>Member</b>
<b>5.</b>	<b>Shri Gopal Kanda, M.L.A.</b>	<b>Member</b>
<b>6.</b>	<b>Shri Mahipal Dhanda, M.L.A.</b>	<b>Member</b>
<b>7.</b>	<b>Shri Pardeep Chaudhary, M.L.A.</b>	<b>Member</b>
<b>8.</b>	<b>Smt. Nirmal Rani, M.L.A.</b>	<b>Member</b>
<b>***9.</b>	<b>Shri Satya Parkash, M.L.A.</b>	<b>Member</b>
<b>10.</b>	<b>Shri Amarjeet Dhanda, M.L.A.</b>	<b>Member</b>
<b>****11.</b>	<b>Shri Subhash Gangoli, M.L.A.</b>	<b>Member</b>
<b>*****12.</b>	<b>Shri Dura Ram, M.L.A.</b>	<b>Special Invitee</b>

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\*Sh. Jaiveer Singh, M.L.A. has resigned from the Membership of the Committee on Government Assurances on 16<sup>th</sup> June, 2020 and his resignation has been accepted by the Hon'ble Speaker w.e.f. 17<sup>th</sup> June, 2020.

\*\*Sh. Rajinder Singh Joon, M.L.A. was nominated by the Hon'ble Speaker as Member to serve on the Committee on Government Assurances w.e.f. 17<sup>th</sup> June, 2020 for the remaining period of the year 2020-2021.

\*\*\*Sh. Satya Parkash, M.L.A. has resigned from the Membership of the Committee on Government Assurances on 12<sup>th</sup> June, 2020 and his resignation has been accepted by the Hon'ble Speaker w.e.f. 15<sup>th</sup> June, 2020.

\*\*\*\*Sh. Subhash Gangoli, M.L.A. was nominated by the Hon'ble Speaker as Member to serve on the Committee on Government Assurances w.e.f. 10<sup>th</sup> July, 2020 for the remaining period of the year 2020-2021.

\*\*\*\*\*Sh. Dura Ram, M.L.A. was nominated by the Hon'ble Speaker as Special Invitee to serve on the Committee on Government Assurances w.e.f. 28<sup>th</sup> July, 2020 for the remaining period of the year 2020-2021.

**(vii) COMMITTEE ON SUBORDINATE LEGISLATION**

[The Committee was constituted w.e.f. 03.06.2020 vide Haryana Vidhan Sabha Secretariat Notification No. HVS-SLC-1/2020-21/40, dated 3<sup>rd</sup> June, 2020]

1. Shri Ram Niwas, MLA	Chairperson
2. Dr. Raghuvir Singh Kadian, MLA(vii)	Member
3. Shri Rajinder Singh Joon, MLA(i)	Member
4. Shri Jaiveer Singh, MLA(ii)	Member
5. Shri Subhash Gangoli, MLA(iii)	Member
6. Shri Bishamber Singh, MLA(iv)	Member
7. Shri Ram Kumar Kashyap, MLA(viii)	Member
8. Shri Dura Ram, MLA(v)	Member
9. Shri Balbir Singh, MLA	Member
10. Shri Sombir Sangwan, MLA	Member
11. Shri Amit Sihag, MLA(vi)	Member
12. Advocate General, Haryana	Member

- (i) Shri Rajinder Singh Joon, M.L.A. resigned from the membership of the Committee w.e.f. 17.06.2020 and notified vide Notification No. HVS-SLC-1/2020-21/47, dated 17.06.2020.
- (ii) Shri Jaiveer Singh, M.L.A. nominated as member of the Committee dated 17.06.2020, vide Notification No. HVS-SLC-1/2020-21/48, dated 17.06.2020.
- (iii) Shri Subhash Gangoli, M.L.A. resigned from the membership of the Committee w.e.f. 10.07.2020 and notified vide Notification No. HVS-SLC-1/2020-21/53, dated 10.07.2020.
- (iv) Shri Bishamber Singh, M.L.A. nominated as member of the Committee dated 15.07.2020, vide Notification No. HVS-SLC-1/2020-21/54, dated 16.07.2020.
- (v) Shri Dura Ram, M.L.A. resigned from the membership of the Committee w.e.f. 28.07.2020 and notified vide Notification No. HVS-SLC-1/2020-21/56, dated 28.07.2020.
- (vi) Shri Amit Sihag, M.L.A. nominated as member of the Committee dated 28.07.2020, vide Notification No. HVS-SLC-1/2020-21/57, dated 28.07.2020.
- (vii) Dr. Raghuvir Singh Kadian, M.L.A. resigned from the membership of the Committee w.e.f. 10.09.2020 and notified vide Notification No. HVS-SLC-1/2020-21/77, dated 10.09.2020.
- (viii) Shri Ram Kumar Kashyap, M.L.A. nominated as special invitee of the Committee dated 28.07.2020, vide Notification No. HVS-SLC-1/2020-21/57, dated 28.07.2020 and nominated as regular member of the Committee dated 14.10.2020, vide Notification No. HVS-SLC-1/2020-21/81, dated 16.10.2020.
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**(viii) HOUSE COMMITTEE**

(Nominated on 3<sup>rd</sup> June, 2020 for the year 2020-2021 under Rule 265)

- |    |                                    |                        |
|----|------------------------------------|------------------------|
| 1. | Shri Ranbir Gangwa, Deputy Sepaker | Ex-Officio Chairperson |
| 2. | Shri Leela Ram, MLA                | Member                 |
| 3. | Shri Aseem Goel, MLA               | Member                 |
| 4. | Shri Pardeep Chaudhary, MLA        | Member                 |
| 5. | Shri Randhir Singh Gollen, MLA     | Member                 |
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**(ix) COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES.**

(Nominated on 3<sup>rd</sup> June, 2020)

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 3<sup>rd</sup> March, 2020 to nominate members of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2020-2021, has nominated the following Chairperson and Members on 3<sup>rd</sup> June, 2020 under Rule 266 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly (amended upto date) to serve on the said Committee for the year 2020-2021:-

1. Shri Ishwar Singh, M.L.A.	Chairperson
2. Shri Jagdish Nayar, M.L.A.	Member
* 3. Shri Ram Kumar Kashyap, M.L.A.	Member
4. Shri Lakshman Napa, M.L.A.	Member
5. Shri Satya Parkash, M.L.A.	Member
6. Smt. Renu Bala, M.L.A.	Member
7. Shri Shishpal Singh, M.L.A.	Member
8. Shri Ram Karan, M.L.A.	Member
9. Shri Dharam Pal Gonder, M.L.A.	Member
** 10. Shri Chiranjeev Rao, M.L.A.	Member

The Committee was constituted w.e.f 3<sup>rd</sup> June, 2020 vide Haryana Vidhan Sabha, Secretariat's Notification No. HVS.Wel.SC,ST&BC/1/2020-2021/43, dated 3<sup>rd</sup> June, 2020.

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- \* 1. Shri Ram Kumar Kashyap, MLA resigned from the Membership of the Committee on dated 9<sup>th</sup> June, 2020.
- \*\* 2. Shri Chiranjeev Rao, MLA nominated as Member of the Committee on dated 30<sup>th</sup> July, 2020.
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## **(X) COMMITTEE OF PRIVILEGES**

The following Members have been nominated by the Hon'ble Speaker on 19<sup>th</sup> June, 2020 to serve on the Committee of Privileges under Rule 286(1) of the Rule of procedure and Conduct of Business in Haryana Legislative Assembly:-

- |                                  |             |
|----------------------------------|-------------|
| 1. Shri Kamal Gupta, M.L.A       | Chairperson |
| 2. Shri Kuldip Bishnoi, M.L.A    | Member      |
| 3. Shri Kiran Chaudhary, M.L.A   | Member      |
| 4. Shrin Harvinder Kalyan, M.L.A | Member      |
| 5. Smt.Seema Trikha, M.L.A       | Member      |
| 6. Shri Aseem Goel, M.L.A        | Member      |
| 7. Shri Satya Parkash, M.L.A     | Member      |
| 8. Shri Varun Chaudhary, M.L.A   | Member      |
| 9. Shri Amarjeet Dhanda, M.L.A   | Member      |
| 10. Shri Sombir Sangwan, M.L.A   | Member      |
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**(xi) COMMITTEE ON PETITIONS**

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on the Committee on Petitions for the year 2020-21 under Rule 268 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 03<sup>rd</sup> June, 2020.

1.	Shri Ghanshyam Dass Arora, MLA	Chairperson
2.	Smt. Geeta Bhukkal, MLA	Member
3.	Smt Shakuntla Khatak, MLA	Member
4.	Shri Laxman Singh Yadav, MLA	Member
5.	Shri Sanjay Singh, MLA	Member
6.	Shri Ram Niwas, MLA	Member
7.	Shri Balraj Kundu, MLA	Member
*8.	Shri Jagbir Singh Malik, MLA	Special Invitee

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\*Sh. Jagbir Singh Mailk, MLA was nominated as a Special Invitee, vide notification No. HVS/Petitions/1/2020-21/55, dated 27<sup>th</sup> July, 2020.

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**(XII) COMMITTEE ON LOCAL BODIES & PANCHAYATI RAJ INSTITUTIONS**

**(Nominated on 03<sup>rd</sup> June, 2020)**

The following Chairperson/Members have been nominated by the Hon'ble Speaker w.e.f. on 03<sup>rd</sup> June, 2020 to serve on the Committee on Local Bodies & Panchayati Raj Institutions for the remaining period of the year 2020-2021 under Rule 272 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

- |                                      |             |
|--------------------------------------|-------------|
| 1. Dr. Kamal Gupta, M.L.A.           | Chairperson |
| 2. Shri Kuldeep Bishnoi, M.L.A.      | Members     |
| 3. Shri Ghanshyam Saraf, M.L.A.      | Members     |
| 4. Smt. Seema Trikha, M.L.A.         | Members     |
| 5. Shri Bishamber Singh, M.L.A.      | Members     |
| 6. Shri Dharam Singh Chhoker, M.L.A. | Members     |
| 7. Shri Surender Panwar M.L.A.       | Members     |
| 8. Shri Amarjeet Dhanda, M.L.A.      | Members     |
| 9. Shri Rakesh Daultabad, M.L.A.     | Members     |
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**(xiv) Subject Committee on Public Health, Irrigation, Power and**

**Public Works (B&R)**

**(Nominated on 3<sup>rd</sup> June, 2020)**

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 3<sup>rd</sup> June, 2020 to serve on the Committee on Public Health, Irrigation, Power and Public Works (B&R) for the year 2020-2021 under Rule 274 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Deepak Mangla, M.L.A.	Chairperson
2.	Mohd. Ilyas, M.L.A.	Member
3.	Shri Vinod Bhayana, M.L.A.	Member
4.	Shri Lila Ram, M.L.A.	Member
5.	Dr. Krishan Lal Middha, M.L.A.	Member
6.	Shri Praveen Dagar, M.L.A.	Member
7.	Ch. Mamman Khan, M.L.A.	Member
8.	S. Shamsher Singh Gogi, M.L.A.	Member
9.	Shri Davender Singh Babli, M.L.A.	Member
10.	*Shri Ram Kumar Gautam, M.L.A.	Special Invitee
11.	*Shri Laxman Singh Yadav, M.L.A.	Special Invitee

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**\* Shri Ram Kumar Gautam, M.L.A. & Shri Laxman Singh Yadav, M.L.A. were nominated as Special Invitees to serve on the Subject Committee by the Hon'ble Speaker w.e.f. 18.08.2020 for the remaining period of the year 2020-21.**

**\*\* Shri Ram Kumar Gautam, M.L.A. has resigned from the special invitee of the Subject Committee w.e.f. 21.10.2020 and his resignation has been accepted by the Hon'ble Speaker w.e.f. 22.10.2020.**

**\*Shri Ram Kumar Gautam, M.L.A., was nominated as Special Invitee to serve on the Subject Committee by the Hon'ble Speaker w.e.f. 04.11.2020 for the remaining period of the year 2020-21.**

**(xv) The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services.**

(Nominated on 3<sup>rd</sup> June, 2020)

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the period of the year 2020-21 under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 3<sup>rd</sup> June, 2020.

1.	Smt. Seema Trikha, MLA	Chairperson
2.	Dr. Raghuvir Singh Kadian, MLA	Member
3.	Shri Jagdish Nayar, MLA	Member
4.	Shri Ram Kumar Kashyap, MLA	Member
5.	Dr. Kamal Gupta, MLA	Member
6.	Smt. Naina Singh Chautala, MLA	Member
7.	Smt. Shailly, MLA	Member
8.	Shri Shishpal Singh MLA	Member
9.	Shri Nayan Pal Rawat, MLA	Member

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## REFERENCES

References to the deaths of late:-

1. Shri Hansraj Bhardwaj, former Governor of Karnataka.
2. Shri Lalji Tandon, Governor of Madhya Pradesh.
3. Shri Mange Ram Gupta, former Minister of Haryana.
4. Shri Sri Krishan Hooda, Member of Haryana Legislative Assembly.
5. Shri Mani Ram, former Member of Haryana Legislative Assembly.
6. Pandit Jasraj, a prominent Classical Vocalist.
7. Freedom Fighter of Haryana.
8. Martyrs of Haryana.
9. A tribute to Corona Warriors and Others.
10. Tragedy with Haryana Police Personnel
11. Others.

were made on the 26<sup>th</sup> August, 2020, by the Deputy Chief Minister.

The Deputy Chief Minister also made a suggestion that the name of Shri Bijender Rawat, cousin of Shri Nayan Pal Rawat, M.L.A. may also be added in the above list and the same was agreed to.

Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party, spoke for a while and made a suggestion that the name of Chaudhary Chottu Ram, Freedom Fighter and r/o Village Dhaur, Tehsil Beri, District Jhajjar, may also be added in the above said list and the same was agreed to.

Shri Bhupinder Singh Hooda, Leader of the Opposition, spoke.

The Home Minister also spoke and made a suggestion that the name of Smt. Saraswati Devi w/o Shri Maha Singh, former Minister of Haryana, may also be added in the above said list and the same was agreed to.

Shri Randhir Singh Gollen, Independent Member, spoke and made a suggestion that the name of Shri Raj Singh Mann, father in Law of Shri Balraj Kundu, M.L.A., may also be added in the above said list and the same was agreed to.

The Deputy Speaker act as Speaker also associated himself with the sentiments expressed in the House and spoke.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

References to the deaths of late:-

1. Bharat Ratna Shri Pranab Mukherjee, former President of India.
2. Shri Ram Vilas Paswan, Union Minister.
3. Shri Suresh Angadi, Union Minister of State.
4. Shri Jaswant Singh, former Union Minister.
5. Swami Agnivesh, former Minister of Haryana.
6. Shri Dev Raj Dewan, former Member of Haryana Legislative Assembly.
7. Shri Mamu Ram, former Member of Haryana Legislative Assembly.
8. Smt Saroj, former Member of Haryana Legislative Assembly.
9. Freedom Fighters of Haryana.
10. Martyrs of Haryana.

11. Others.

were made on the 5<sup>th</sup> November, 2020, by the Chief Minister.

The Chief Minister also made a suggestion that the name of Smt. Roshani Devi, mother-in-law of Shri Bishamber Singh, M.L.A., may also be added in the above said list and the same was agreed to.

Shri Bhupinder Singh Hooda, Leader of Opposition, spoke.

The Speaker also associated himself with the sentiments expressed in the House and spoke.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

Message of condolence and sympathy on behalf of the Vidhan Sabha were sent as under:-

Sr. No.	Name of Deceased	Name of the Person/Authority to whom message of condolence was sent.
1.	Shri Hansraj Bhardwaj, former Governor of Karnataka.	Shri Arun Bhardwaj S/o Late Shri Hansraj Bhardwaj, former Governor of Karnataka, C-11, Defence Colony, New Delhi-110024.
2.	Shri Lalji Tandon, Governor of Madhya Pradesh.	Shri Ashutosh Tandon, Minister of Uttar Pradesh, S/o Late Shri Lalji Tandon, Governor of Madhya Pradesh, 64, Sondhi Tola, Chowk, Lucknow, U. P.
3.	Shri Mange Ram Gupta, former Minister of Haryana.	Shri Mahabir Gupta S/o Late Shri Mange Ram Gupta, former Minister of Haryana, 36/6, Gandhi Nagar, Scheme No. 6, Jind (Haryana).
4.	Shri Sri Krishan Hooda, Member of Haryana Legislative Assembly.	Shri Jitender Hooda S/o Late Shri Sri Krishan Hooda, Member of Haryana Legislatvie Assembly, H. No. 196, Model Town, Rohtak (Haryana).
5.	Shri Mani Ram, former Member of Haryana Legislative Assembly.	Dr. Sita Ram, Ex-MLA S/o Late Shri Mani Ram, former Member of Haryana Legislative Assembly, Village Chautala, District Sirsa (Haryana).
6.	Pandit Jasraj, a prominent Classical Vocalist.	Mrs. Madhura Pandit Jasraj W/o Late Pandit Jasraj, 402/403, Shivkaran Building, Panchmarg, New Yari Road, Versova, Andheri-West, Mumbai-400061.
7.	<b>Freedom Fighter of Haryana</b>	
(i)	Shri Dhara Singh, a freedom fighter.	Shri Balraj Singh S/o Late Shri Dhara Singh, Village Kulasi, District Jhajjar (Haryana).
(ii)	Chaudhary Chhotu Ram, a freedom fighter.	Shri Ranbir Singh (Retired Tehsildar Rehabilitation) S/o Late Shri Chhotu Ram, Village Dhaur, Tehsil Beri, District Jhajjar (Haryana).

8.	<b>Martyrs of Haryana</b>	
(i)	Major Anuj Sood, Panchkula.	Smt. Aakriti Singh Sood W/o Late Major Anuj Sood, H.No.38, Amrawati Enclave, Panchkula (Haryana).
(ii)	Captain Aakash Yadav, Village Siana, District Mahendragarh.	Smt. Nidhi Yadav W/o Late Captain Aakash Yadav, Adarsh Colony, near Sai Super Bazar, Mahendragarh (Haryana).
(iii)	Assistant Commandant Dr. Navrattan Singh, Village Jholri, District Rewari.	Smt. Poonam Devi W/o Late Assistant Commandant Dr. Navrattan Singh, Village Jholri, District Rewari (Haryana).
(iv)	Sub Inspector Krishan Kumar, Village Nangal Mala, District Mahendragarh,	Smt. Munni Devi W/o Late Sub Inspector Krishan Kumar, Village Nangal Mala, District Mahendragarh (Haryana).
(v)	Warrant Officer Sukhbir Sheoran, Village Milakpur, District Hisar.	Smt. Raj Rani W/o Late Warrant Officer Sukhbir Sheoran, H. No. 453, Urban Estate, near Jat Dharamshala, Jind (Haryana).
(vi)	Subedar Gaurav Dutt, Village Kablana, District Jhajjar.	Shri Naresh Sharma F/o Late Subedar Gaurav Dutt, Village Kablana, District Jhajjar (Haryana).
(vii)	Naib Subedar Dilbagh Singh, Village Dharamgarh, District Jind.	Smt. Parwinder Kaur W/o Late Naib Subedar Dilbagh Singh, Village Dharamgarh, District Jind (Haryana).
(viii)	Naib Subedar Narender Singh, Village Pichopa Khurd, District Charkhi Dadri.	Smt. Bimla Devi W/o Late Naib Subedar Narender Singh, Village Pichopa Khurd, District Charkhi Dadri (Haryana).
(ix)	Assistant Sub Inspector Kuldeep Singh, District Bhiwani.	Smt. Sushma W/o Late Assistant Sub Inspector Kuldeep Singh, Vidya Nagar, Meham Road, Bhiwani (Haryana).
(x)	Havildar Rajiv, Village Gijji, District Rohtak.	Smt. Promila W/o Late Havildar Rajiv, Village Gijji, District Rohtak (Haryana).
(xi)	Havildar Om Parkash, Village Samain, District Fatehabad.	Smt. Sona W/o Late Havildar Om Parkash, Village Samain, District Fatehabad (Haryana).
(xii)	Havildar Uday Singh, Village Judi, District Rewari.	Smt. Santosh Devi W/o Late Havildar Uday Singh, Village Judi, District Rewari (Haryana).
(xiii)	Havildar Jai Bhagwan, Village Gawalison, District Jhajjar.	Smt. Usha Devi W/o Late Havildar Jai Bhagwan, Village Gawalison, District Jhajjar (Haryana).
(xiv)	Havildar Rakesh Kumar, Rohtak.	Smt. Suman W/o Late Havildar Rakesh Kumar, H. No. 953/14, Krishna Colony, Gohana Road, Rohtak (Haryana).
(xv)	Havildar Mahender Singh, Village Dhani Chandu, District Bhiwani.	Smt. Bimla Devi W/o Late Havildar Mahender Singh, Village Dhani Chandu, District Bhiwani (Haryana).
(xvi)	Naik Rakesh Kumar, Village Mehrampur, District Mahendragarh.	Smt. Babita Devi W/o Late Naik Rakesh Kumar, Village Mehrampur, District Mahendragarh (Haryana).

(xvii)	Lance Naik Raj Singh, Village Damdma, District Gurugram.	Smt. Ravita W/o Late Lance Naik Raj Singh, Village Damdma, District Gurugram (Haryana).
(xviii)	Sepoy Mohit Kumar, Village Pyarewala, District Panchkula.	Smt. Hemraj W/o Late Sepoy Mohit Kumar, Village Pyarewala, District Panchkula (Haryana).
(xix)	Sepoy Mukesh Kumar, Maham, District Rohtak.	Smt. Renu Bala W/o Late Sepoy Mukesh Kumar, Ward No. 9, near Geeta Mandir, Maham, District Rohtak (Haryana).
(xx)	Sepoy Satpal Singh, Village Atil, District Sonipat.	Smt. Sunita Devi W/o Late Sepoy Satpal Singh, Village Atil, District Sonipat (Haryana).
(xxi)	Sepoy Akshay Kumar, Village Dubaldhan, District Jhajjar.	Shri Anand Kumar F/o Late Sepoy Akshay Kumar, H.No. 568/1, Shiv Nagar, Bhiwani Chungi, Rohtak (Haryana).
(xxii)	Sepoy Anoop Kumar, Village Khapar, District Jind.	Shri Raghbir Singh F/o Late Sepoy Anoop Kumar, Village Khapar, District Jind (Haryana).
(xxiii)	Sepoy Devender Singh, Village Jharli, District Jhajjar.	Smt. Sushila Devi W/o Late Sepoy Devender Singh, Village Jharli, District Jhajjar (Haryana).
(xxiv)	Satpal Singh, Village Agroha, District Hisar.	Smt. Parmila W/o Late Sepoy Satpal Singh, Village Agroha, District Hisar (Haryana).
(xxv)	Sepoy Vinod Kumar, Village Phogat, District Charkhi Dadri.	Shri Chander Pal Singh F/o Late Sepoy Vinod Kumar, Village Phogat, District Charkhi Dadri (Haryana).
9.	<b>Attribute to Corona Warriors and Others</b>	Shri Vijai Vardhan, IAS, Chief Secretary to Government, Haryana, Chandigarh.
10.	<b>Tragedy with Haryana Police Personnel.</b>	
(i)	Constable Ravinder Singh	Shri Bhim Singh F/o Late Constable Ravinder Singh, Village Budha Khera, District Jind (Haryana).
(ii)	SPO Kaptan Singh	Smt. Poonam Devi W/o Late SPO Kaptan Singh, Village Kalawati, District Jind (Haryana).
11.	<b>Common</b>	
(i)	Smt. Harbans Kaur.	Sardar Sandeep Singh, Minister of State, H.No. 1436, Sector-1, Part-II, Huda, Shahabad Markanda, District Kurukshetra (Haryana).
(ii)	Chaudhary Jamshed Ahmed.	Shri Aftab Ahmed, MLA, H.No. 20, Village Khanpur, District Nuh (Haryana).
(iii)	Smt. Prem Legha.	Smt. Kiran Chaudhary, MLA, Vijay Nagar, District Bhiwani (Haryana).
(iv)	Shri Inder Singh.	Shri Jaiveer Singh, MLA, 35, Ward No. 7, Partap Colony, Kharkhoda, District Sonipat (Haryana).
(v)	Smt. Munni Devi.	Shri Gopal Kanda, MLA, S/o Late Smt. Munni Devi, Alakh Niranjana Bhawan, Rania Road, Sirsa (Haryana).

(vi)	Smt. Mani Devi.	Shri Gopal Kanda, MLA, Brother-in-law of Late Smt. Mani Devi, Alakh Niranjana Bhawan, Rania Road, Sirsa (Haryana).
(vii)	Smt. Shanti Devi.	Captain Ajay Singh Yadav, Ex-Minister, 315L, Model Town, District Rewari (Haryana).
(viii)	Shri Yogesh.	Captain Abhimanyu, Ex- Minister, 13/14, Rohtak (Haryana).
(ix)	Smt. Chandrawati.	Smt. Santosh Chauhan Sarwan, Ex-Minister, D/o Late Smt. Chandrawati, 70, Mansa Devi Complex, Sector-4, Panchkula (Haryana).
(x)	Smt. Panpori Jain.	Shri Om Parkash Jain, Ex-Minister, 624-L, Model Town, District Panipat (Haryana).
(xi)	Smt. Sarla Gaba.	Shri Dharambir Gaba, Ex-Minister, Sector-15, Part-II, District Gurugram (Haryana).
(xii)	Shri Rahul Tayal.	Smt. Doli Tayal, W/o Late Shri Rahul Tayal, Raghunath Bhawan, Kathmandi Road, Hisar (Haryana).
(xiii)	Shri Bhagwant Rai Batra.	Shri Ramesh Batra, H.No. 212, Ganga Villa, Main Bazar, Shiv Chowk, Fatehabad (Haryana).
(xiv)	Shri Ram Karan Kaushik.	Shri Naresh Kumar Kaushik, Ex-MLA, Adarsh Nagar, opposite ITI, Jhajjar Road Bahadurgarh, District Jhajjar (Haryana).
(xv)	Smt. Barfi Devi.	Shri Radhey Shyam Sharma, Ex-MLA, Village Amarpura, District Mahendragarh (Haryana).
(xvi)	Smt. Dhanno Devi.	Shri Hari Ram Balmiki, Ex- MLA, Near Trimurti Mandir, District Jhajjar (Haryana).
(xvii)	Shri Amit Ahlawat.	Shri Ranbir Singh Mandola, Ex-MLA, H. No. 65, MC Colony, Charkhi Dadri (Haryana).
(xviii)	Smt. Chandro Devi.	Shri Nishant Malik, H. No. 2320, Near Railway Crossing, Kharkhoda Road, Sampla, District Rohtak (Haryana).
(xix)	Smt. Sona Devi.	Shri Subhash Chaudhary, Ex-MLA, Alawalpur Chowk, Palwal (Haryana).
(xx)	Shri Raj Singh Maan.	Shri Balraj Kundu, MLA, H. No.115, Sector-14, Rohtak (Haryana).
(xxi)	Shri Bijender Singh Rawat.	Shri Nayan Pal Rawat, MLA 925, Sector-15A, Faridabad (Haryana).
(xxii)	Smt. Saraswati Devi.	Chaudhary Maha Singh, Ex-Minister, H. No. 512, Sector-21, Panchkula (Haryana).

Message of condolence and sympathy on behalf of the Vidhan Sabha in respect of obituary references made on 5<sup>th</sup> November, 2020, were sent as under:-

Sr. No.	Name of Deceased	Name of the Person/Authority to whom message of condolence was sent.
1.	Bharat Ratna Shri Pranab Mukherjee, former President of India.	Dr. Abhijit Mukherjee S/o Late Bharat Ratna Shri Pranab Mukherjee, former President of India, Flat No.2-A, 1st floor, 60/2/7, Kabi Bharti Sarani, Lake Road, Kolkata-700029, West Bengal.
2.	Shri Ram Vilas Paswan, Union Minister.	Smt. Reena Paswan W/o Late Shri Ram Vilas Paswan, Union Minister,12, Jan Path, New Delhi-110011.
3.	Shri Suresh Angadi, Union Minister of State.	Smt. Mangal Suresh Angadi W/o Late Shri Suresh Angadi, Union Minister of State, "Spoorthi" Sampige Road, Vishweshwarayya Nagar, Belgaum-590001, Karnataka.
4.	Shri Jaswant Singh, former Union Minister.	Shri Manvendra Singh S/o Late Shri Jaswant Singh, former Union Minister, Jasol House, Paota B/4 Road, Jodhpur, Rajasthan.
5.	Swami Agnivesh, former Minister of Haryana.	Bandhua Mukti Morcha, 7, Jantar Mantar Road, New Delhi-110001.
6.	Shri Dev Raj Dewan, former Member of Haryana Legislative Assembly.	Smt. Bimla Dewan W/o Late Shri Dev Raj Dewan, former Member of Haryana Legislative Assembly, 145-R, Model Town, Sonipat.
7.	Shri Mamu Ram, former Member of Haryana Legislative Assembly.	Shri Rajiv S/o Late Shri Mamu Ram, former Member of Haryana Legislative Assembly, #722, Gali No.6, New Prem Colony, Karnal.
8.	Smt. Saroj, former Member of Haryana Legislative Assembly.	Shri Raj Singh Mor H/o Late Smt. Saroj, former Member of Haryana Legislative Assembly, Village Bass, District Hisar.
9.	<b>Freedom Fighter of Haryana</b>	
	Smt. Kalawati, freedom fighter of District Rohtak.	Shri Arvind Balhara S/o Late Smt. Kalawati, H. No. 966/28, Bharat Colony, Rohtak.
10.	<b>Martyrs of Haryana</b>	
(i)	Colonel Vinay Kumar Yadav, Village Nunsar, District Bhiwani.	Smt. Indu W/o Late Colonel Vinay Kumar Yadav, Village Nunsar, District Bhiwani.
(ii)	Lieutenant Colonel Satyadeep Dhanda, Village Bhagana, District Hisar.	Smt. Vandana Dhanda W/o Late Lieutenant Colonel Satyadeep Dhanda, Village Bhagana, District Hisar.
(iii)	Sub Inspector Shashank Rawat, Palwal.	Shri Shiv Charan Rawat F/o Late Sub Inspector Shashank Rawat, H. No. 506, Gali No. 7, Adarsh Colony, Palwal.
(iv)	Assistant Sub Inspector Prem Chand, Village Bahadurpura, District Kurukshetra.	Smt. Jarnail Kaur W/o Late Assistant Sub Inspector Prem Chand, Village Bahadurpura, District Kurukshetra.



(v)	Nayab Subedar Ashok Kumar, Village Ladrawan, District Jhajjar.	Smt. Archana Devi W/o Late Nayab Subedar Ashok Kumar, Village Ladrawan, District Jhajjar.
(vi)	Havildar Diwan Singh, Village Anawas, District Mahendragarh.	Smt. Suman Devi W/o Late Havildar Diwan Singh, Village Anawas, District Mahendragarh.
(vii)	Havildar Diwan Chand, Village Basi Akbarpur, District Karnal.	Smt. Reshma Devi W/o Late Havildar Diwan Chand, Village Basi Akbarpur, District Karnal.
(viii)	Naik Satish, Village Nangla, District Mahendragarh.	Smt. Jyoti Kanwar W/o Late Naik Satish Village Nangla, District Mahendragarh.
(ix)	Sepoy Jagmeet Singh Village Bhartauli, District Kurukshetra.	Shri Makhan Singh F/o Late Sepoy Jagmeet Singh, Village Bhartauli, District Kurukshetra.
(x)	Sepoy Bhupender Singh, Village Ranila Bass, District Charkhi Dadri.	Smt. Rekha W/o Late Sepoy Bhupender Singh, Village Ranila Bass, District Charkhi Dadri.
(xi)	Sepoy Kulwinder Singh, Village Andheri, District Ambala.	Smt. Pooja Rani W/o Late Sepoy Kulwinder Singh, Village Andheri, District Ambala.
(xii)	Sepoy Shri Bhagwan, Village Datoli, District Charkhi Dadri.	Smt. Monika W/o Late Sepoy Shri Bhagwan, Village Datoli, District Charkhi Dadri.
(xiii)	Sepoy Kuldeep, Village Bond Kalan, District Charkhi Dadri.	Smt. Seema Devi W/o Late Sepoy Kuldeep, Village Bond Kalan, District Charkhi Dadri.
11.	<b>Common</b>	
(i)	Smt. Perwari Devi.	Shri Rattan Lal Kataria, Union Minister of State, H. No. 352, MDC, Sector-4, Panchkula.
(ii)	Shri Shubh Ram.	Shri Dharambir Singh, MP, #200/B, Vidya Nagar, Meham Road, Bhiwani.
(iii)	Rao Rampal.	Rao Dan Singh, MLA H. No. 99, Ward No. 14, Near Post Office, Mahendragarh.
(iv)	Shri Ramesh Sudha.	Shri Subhash Sudha, MLA, H. No. 7, Sector-7, Kurukshetra.
(v)	Shri Rajveer Singh Nayar.	Shri Jagdish Nayar, MLA, H. No. 202, Village Pangaltu, Tehsil Hodal, District Palwal.
(vi)	Shri Radhe Shyam.	Shri Ghan Shyam Dass Arora, MLA H. No. 120-AR, Model Town, Yamunanagar.
(vii)	Smt. Kamla Devi.	Shri Balbir Singh, MLA, Village Gwalda, P.O. Namunda, Tehsil Israna, District Panipat.
(viii)	Shri Hansraj Mahajan.	Shri Devender Kumar S/o Late Shri Hansraj Mahajan, H. No. 114/12, near 4 Number School, Jahaj Pul, Hisar.
(ix)	Shri Indraj Sharma.	Shri Zile Ram Sharma, Ex-CPS, H. No. 17-C, Sector 8, Karnal.
(x)	Smt. Parkash Kaur.	Shri Sher Singh Barshami, Ex-MLA, #931, Sector-5, Kurukshetra.
(xi)	Shri Mohit Kumar.	Shri Ganga Ram, Ex-MLA, Village Bhora Kalan, District Gurugram.
(xii)	Smt. Roshani Devi.	Shri Bishamber Singh, MLA, Village Kharak Kalan, Pana Khansyn, District Bhiwani.

## **FINANCIAL BUSINESS**

### **(I) THE SUPPLEMENTARY ESTIMATES –2020-2021 (FIRST INSTALMENT)**

The Supplementary Estimates-2020-2021 (First Installment) were presented by the Parliamentary Affairs Minister to the Sabha on the 26<sup>th</sup> August, 2020 and voted on the same day i.e. 26<sup>th</sup> August, 2020.

There were 24 Demands in all totaling ` 11260,50,33,400/-.

According to previous practice and in order to save the time of the House, the demands on the order paper (No. 1 to 7, 10, 13, 15, 17 to 18, 21, 27 to 28, 32, 34 to 38, 40 and 42 to 43) were deemed to have been read and moved together and a general discussion on the Supplementary Demands was permitted. The Speaker asked the Members that discussion on any demand for Supplementary Estimates would be limited on the item for which it has been made under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and further requested the Members to indicate the demand number on which they wish to raise discussion. The Members were requested to indicate the demand No. on which they wished to raise discussion.

No Member rose to speak.

Demand Nos. 1 to 7 were put together and carried.

Demand Nos. 10 was put and carried.

Demand Nos. 13 was put and carried.

Demand Nos. 15 was put and carried.

Demand Nos. 17 to 18 were put together and carried.

Demand Nos. 21 was put and carried.

Demand Nos. 27 to 28 were put together and carried

Demand Nos. 32 was put and carried.

Demand Nos. 34 to 38 were put together and carried

Demand Nos. 40 was put and carried.

Demand Nos. 42 to 43 were put together and carried

### **(II) THE HARYANA APPROPRIATION (NO.3) BILL, 2020.**

The Haryana Appropriation (No.3) Bill, 2020 (Bill No. 30-HLA of 2020) in respect of Supplementary Estimates for the year 2020-2021 (First Installment) voted by the House on the 26<sup>th</sup> August, 2020 was introduced and considered on the same day i.e. 26<sup>th</sup> August, 2020. There were 24 Demands in all totaling a sum of ` 11260,50,33,400/-.

The Bill was passed.

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## **LEGISLATION**

The Sabha considered the Legislative Business on 26.08.2020, 05.11.2020 and 06.11.2020. The Sabha passed Twenty two including one Appropriation Bills in respect of the Supplementary Estimates for the year 2020-2021 (First Installment) (See Table).

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## TABLE

Sr. No.	Title of the Bill	Bill No	Minister Introducing	Date of Introducing	Date of Consideration	Number of Speeches	Time taken in minutes	Amendment Proposed	Amendment Carried	Amendment Lost	Total time taken for disposal in minutes (includes the time taken for stating the motion)	Date of passing
						T- O- I	T- O- I	T- O- I	T- O- I	T- O- I		
1.	2		3	4	5	6	7	8	9	10	11	12
1.	The Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2020.	Bill No. 19-HLA of 2020	Deputy Chief Minister	26.08.2020	05.11.2020	1 2 0	4 2 0	- - -	- - -	- - -	10	05.11.2020
2.	The Haryana Rural Development (Amendment) Bill, 2020.	Bill No. 20-HLA of 2020	Deputy Chief Minister	26.08.2020	26.08.2020	1 6 0	2 5 0	- - -	- - -	- - -	7	26.08.2020
3.	The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2020.	Bill No. 21-HLA of 2020	Home Minister	26.08.2020	26.08.2020	- - -	- - -	- - -	- - -	- - -	4	26.08.2020
4.	The Haryana Lifts and Escalators (Amendment) Bill, 2020.	Bill No. 22-HLA of 2020	Power Minister	26.08.2020	26.08.2020	- - -	- - -	- - -	- - -	- - -	4	26.08.2020
5.	The Haryana Municipal Corporation (Amendment) Bill, 2020.	Bill No. 23-HLA of 2020	Home Minister	26.08.2020	26.08.2020	- - -	- - -	- - -	- - -	- - -	3	26.08.2020
6.	The Haryana Municipal (Amendment) Bill, 2020.	Bill No. 24-HLA of 2020	Home Minister	26.08.2020	26.08.2020	- - -	- - -	- - -	- - -	- - -	4	26.08.2020
7.	The Haryana Fire Service (Amendment) Bill, 2020.	Bill No. 25-HLA of 2020	Home Minister	26.08.2020	26.08.2020	- - -	- - -	- - -	- - -	- - -	4	26.08.2020



20.	The Haryana Control of Organised Crime Bill, 2020.	Bill No. 39-HLA of 2020	Home Minister	06.11.2020	06.11.2020	- - -	- - -	- - -	- - -	- - -	3	06.11.2020
21.	The Haryana Panchayati Raj (Second Amendment) Bill, 2020.	Bill No. 40-HLA of 2020	Deputy Chief Minister	06.11.2020	06.11.2020	6 0 1	4 0 1	- - -	- - -	- - -	9	06.11.2020
22.	The Haryana Accountability of Public Finances (Amendment) Bill, 2020.	Bill No. 41-HLA of 2020	Parliamentary Affairs Minister	06.11.2020	06.11.2020	- - -	- - -	- - -	- - -	- - -	4	06.11.2020

T – Treasury  
O- Opposition  
I- Independent

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**SYNOPSIS OF BILL PASSED BY THE HARYANA VIDHAN SABHA DURING AUGUST-  
NOVEMBER SESSION, 2020.**

1. The Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2020. **(Bill No. 19-HLA of 2020) (Introduced on 26.08.2020 and passed on 05.11.2020).**

This Bill seeks to amend the principal Act to omit the name of the area which is not part of Haryana State and to include the definition of sabha area given in the Haryana Panchayati Raj Act, 1994 as the earlier definition had become obsolete. It was also considered necessary to increase the penalty and to link the rate of penalty with the value of the land in case of encroachment on lands in shamilat deh to make the penalty serve as an effective deterrent.

2. The Haryana Rural Development (Amendment) Bill, 2020. **(Bill No. 20-HLA of 2020) (Introduced and passed on 26.08.2020).**

This Bill seeks to amend the principal Act with a view to give a push to the economy, which has slumped due to lockdown amid Covid-19 to impose the Rural Development fee on fruits and vegetables brought or sold or brought for processing in the notified market areas.

3. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2020. **(Bill No. 21-HLA of 2020) (Introduced and passed on 26.08.2020).**

This Bill seeks to amend the principal Act with a view that at present there are about 15 of colonies for which revised proposal from MCs have been received, which are yet to be notified under the said Act, for which the validity of the said Act is required to be extended. All actions pertaining to declaration of colonies is to be completed within the validity period, but considering that some colonies are yet to be notified which is likely to take time more than the valid period specified in the Act, hence, it is required to extend the period stated in the section 4 of the Act for completion of the process. It is, therefore, proposed that in section 4 (1) and (2) of the Act the words "three years" may be substituted by the words "five years" so that two more years may be made available to declare areas as the Civic Amenities and Infrastructure Deficient Municipal Areas.

4. The Haryana Lifts and Escalators (Amendment) Bill, 2020. **(Bill No. 22-HLA of 2020) (Introduced and passed on 26.08.2020).**

This Bill seeks to amend the principal Act with a view that the use of Emergency Rescue Device in place of Automatic Rescue Device would be a better option, especially in the high rise buildings having height more than 15 meters to deal with the problem for the safety of men and material.

5. The Haryana Municipal Corporation (Amendment) Bill, 2020. **(Bill No. 23-HLA of 2020) (Introduced and passed on 26.08.2020).**

This Bill seeks to amend the principal Act with a view to amend the term of the Municipal Corporation and to allot the Municipal Corporation land to the Social, Religious, Charitable, Institutions, Trust and Social entities for Social, Religious and Charitable purposes. It is further added the provisions regarding appointment, election, removal or suspension of persons appointed as Mayor.

6. The Haryana Municipal (Amendment) Bill, 2020. **(Bill No. 24-HLA of 2020) (Introduced and passed on 26.08.2020).**

This Bill seeks to amend the principal Act with to recovery of dues by way of distraint/attachment and sale of properties and appointment, removal or suspension of person elected as President of Municipality.

7. The Haryana Fire Service (Amendment) Bill, 2020. **(Bill No. 25-HLA of 2020) (Introduced and passed on 26.08.2020).**

This Bill seeks to amend the principal Act with a view in height to construct a building to be used for any purpose other than residential purpose or a residential building and height proposed on residential plot or proposed for other residential purposes.

8. The Haryana Municipal Entertainment Duty (Amendment) Bill, 2020. **(Bill No. 26-HLA of 2020) (Introduced and passed on 26.08.2020).**

This Bill seeks to amend the principal Act with a view that the Government observed that scope of this Act required to be broadened considering various available means of entertainment via digital networking in present times i.e. Cable Operators, Direct to Home Operators, Video Parlours, Pool Parlours and IPTV services. Accordingly, the Government has decided to include various digital entertainment activities along with other, which shall be included in the Act through an amendment.

9. The Haryana Development and Regulation of Urban Areas (Second Amendment and Validation) Bill, 2020. **(Bill No. 27-HLA of 2020) (Introduced and passed on 26.08.2020).**

This Bill seeks to amend the principal Act with a view that the existing provisions of 'two Kanals' and 'agriculture land' requiring NOC before registration of land in the areas notified under Section -7A are proposed to be replaced by 'one acre' and 'vacant land' respectively in order to provide for an effective deterrence against unauthorized colonization. Requirement of NOC for transfer through gift deed has also been included with the same objective.

10. The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2020. **(Bill No. 29-HLA of 2020) (Introduced and passed on 26.08.2020).**

This Bill seeks to amend the principal Act with a view that the proposed enactment of Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2020 would qualify the State Government for availing additional 2% borrowing of Gross State Domestic Product (GSDP) over and above the 3% fiscal deficit of the GSDP (upto 5% of GSDP) amounting to Rs.17172.64 crores in 2020-21 subject to implementation of Specific State level Reforms.

11. The Haryana Appropriation (No.3) Bill, 2020. **(Bill No. 30-HLA of 2020) (Introduced and passed on 26.08.2020).**

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial years ending on the thirty-first day of March, 2021.

12. The Haryana Goods and Services Tax (Amendment) Bill, 2020. **(Bill No. 31-HLA of 2020) (Introduced and passed on 26.08.2020).**

This Bill seeks to amend the principal Act with a view in section 140 for prescribing the time limit and the manner for availing input tax credit against certain un-availed credit under the existing law. The amendments also included an amendment in Section 172 whereby the time period for passing an order for removal of difficulty (ROD) by the Government was extended from 3 years to 5 years. It would enable the Government to issue an order for the purpose of removing difficulties which may arise while giving effect to the provisions of Haryana Goods and Services Tax Act, 2017 up to 30<sup>th</sup> June, 2022. The current Bill is being presented to regularize the Haryana Goods and Services Tax (Amendment) Ordinance, 2020 (Haryana Ordinance No.1 of 2020) and Haryana Goods and Services Tax (Second Amendment) Ordinance, 2020 (Haryana Ordinance No.3 of 2020).

13. The Haryana Value Added Tax (Amendment) Bill, 2020. **(Bill No. 32-HLA of 2020) (Introduced and passed on 26.08.2020).**

This Bill seeks to amend the principal Act with a view of the spread of COVID-19 pandemic across many countries of the world including India and the restriction due to countrywide Lockdown, the assessments for the year 2016-17 to be finalized by 31<sup>st</sup> March 2020 or other proceedings that had to be finalized by the due dates falling between the lockdown period, could not be completed. Therefore, it had become imperative to extend the time limits provided or prescribed in the Haryana Value Added Tax Act, 2003 so that pending proceedings could be completed and any proceeding require to be initiated could be finalised. To achieve this object, an amendment by way of insertion of a new section 18A in the Haryana Value Added Tax Act 2003 was promulgated by the Governor of Haryana vide



notifications no.Leg.18/2020 published on 5<sup>th</sup> August, 2020 as the State Legislature of Haryana was not in session. In order to give effect to the above decision it will be necessary to regularize the Haryana Value Added Tax (Amendment) Ordinance, 2020 (Haryana Ordinance No.2 of 2020).

14. The Haryana State Employment of Local Candidates Bill, 2020. **(Bill No. 33-HLA of 2020) (Introduced and passed on 05.11.2020).**

This Bill seeks to provide reservation to the local candidates of Haryana in private employment under various Companies, Societies, Trusts, Limited Liability Partnerships Firms, Partnership Firm etc. situated in Haryana for a period of ten years; hence the Government of Haryana has proposed the Bill.

15. The Haryana Water Resources (Conservation, Regulation and Management) Authority Bill, 2020. **(Bill No. 34-HLA of 2020) (Introduced and passed on 05.11.2020).**

This Bill seeks to ensure that uncontrolled and rapid usage of Water, in absence of any effective law in the State has resulted in alarming situation of declining ground water levels along with depletion of surface water in several areas. In order to deal with the situation of serious water crisis and over exploitation of water in the offing, it is an impending necessity to enact an appropriate law to provide for protecting, conserving, controlling and regularizing the usage of water in the State so that the Water regime becomes sustainable both quantitatively and qualitatively, especially in stressed areas. Groundwater as well as Surface water is a *common resource* of the people of the State and it is incumbent on the State to ensure long-term sustainability of this *finite and irreplaceable resource* for meeting with the fundamental need of the present and future generations by effective management and conservation of the resources through a legal framework suitable to address the challenges at hand. It is, therefore, expedient to make a law and necessary to constitute an Authority for the management and regulation of water resources of the State to ensure their judicious, equitable and sustainable utilization, management and regulation.

16. The Punjab Land Revenue (Haryana Amendment) Bill, 2020. **(Bill No. 35-HLA of 2020) (Introduced and passed on 06.11.2020).**

This Bill seeks to amend the principal Act with a view that as a consequence the landowners, specially the rural masses, have to face prolonged litigation. Besides, there is a general tendency to purchase land in share and thereafter, get the Girdawari done in specific Khasra numbers on the basis of mention of the same in the sale deeds. Resultantly, there is multifarious litigation both in civil as well as revenue courts. In order to cut short the delay in partition as well as to reduce litigation, it has been felt that necessary amendments be carried out in the Punjab Land Revenue Act, 1887. This will provide relief to all the landowners, especially the peasants and will boost agricultural efficiency by lessening the burden of litigation and ensuring time bound partition.

17. The Haryana Municipal (Second Amendment) Bill, 2020. **(Bill No. 36-HLA of 2020) (Introduced and passed on 06.11.2020).**

This Bill seeks to amend the principal Act with a view that the earlier, before making the provisions of direct elections of President by the eligible voters in Municipal Council/Committee, by amending the relevant sections of the Haryana Municipal Act, 1973, the word 'President' has been omitted as previously President was elected from amongst the elected members of the Municipal Council/Committee. In this context, from Section 21 of the Act, where the provision of no confidence motion against President and Vice President was available, the word 'President' has been omitted, due to which presently there is no provision under the Act to remove the President by way of no confidence motion. It has been realized that the provision of no confidence motion should be available under the Act as was available earlier, so that if the concerned President of Municipal Council/Committee does not work in the public interest and loose the confidence of three-fourth elected members of the concerned Municipal Council/Committee, no confidence motion can be carried out against the President.

18. The Haryana Municipal Corporation (Second Amendment) Bill, 2020. **(Bill No. 37-HLA of 2020) (Introduced and passed on 06.11.2020).**

This Bill seeks to amend the principal Act with a view that the earlier, before making the provisions of direct elections of Mayor by the eligible voters in Municipal Corporation Act, 1994, by amending the relevant sections of the Haryana Municipal Corporation Act, 1994, the word 'Mayor' has been omitted as previously Mayor was elected from amongst the

elected members of the Municipal Corporation. In this context, from Section 37 of the Act, where the provision for removal of Mayor, Senior Deputy Mayor and Deputy Mayor by way of no confidence motion was provided the word “Mayor” has been omitted, due to which presently there is no provision under the Act to remove the “Mayor” by way of no confidence motion. It has been realized that the provision of no confidence motion should be available under the Act as was available earlier, so that if the concerned Mayor does not work in the public interest and lose the confidence of three-fourth elected members of the concerned Municipal Corporation, no confidence motion can be carried out against the Mayor. It has been observed that the rates for sale of these Municipal shops & houses on lease/rent/license fee/tehbazari or otherwise are not commensurate with the affordability of these shopkeepers having small income, to purchase at collector rate by paying one time lump sum amount. Hence, the rates for sale of these shops/houses need to be linked with period of possession as well as size, so as to make it more realistic and viable for the occupiers to purchase it.

19. The Haryana Law Officers (Engagement) Amendment Bill, 2020. **(Bill No. 38-HLA of 2020) (Introduced and passed on 06.11.2020).**

This Bill seeks to amend the principal Act with a view that the Haryana Law Officers (Engagement) ACT, 2016 was notified on 14.09.2016 with the objective to provide for a system of engagement of Law Officers in the office of Advocate General, Haryana in transparent, fair and objective manner and for a matters connected thereto with or incidental thereto. However, despite the clear objective of engagement of Law Officers on Contract basis, in sections 2(c), 4, 5, 6(1), 6(3), 8, 12, 14 and 17 of the Act, the words “appointed, appointing and appointment” have been used in advertently whereas, the words “engaged, engaging and engagement” should have been used therein. The use of the words “appointed, appointing and appointment” in the above mentioned sections of the Act may give a wrong impression of nature of job as permanent service though in the Act, it has been specifically mentioned that their engagement is on contractual basis. Thus use of these words may create confusion. Therefore, it is necessary to correct the inadvertent mistake of using of the words “appointed, appointing and appointment” in sections 2(c), 4, 5, 6(1), 6(3), 8, 12, 14 and 17 of the Act, by way of amendment in order to maintain the spirit of the Act.

20. The Haryana Control of Organised Crime Bill, 2020. **(Bill No. 39-HLA of 2020) (Introduced and passed on 06.11.2020).**

This Bill seeks to control the Organised Crime. In view of the emerging situation of organized crime in the State of Haryana, it has become imperative to introduce a similar legislation in the State which ensures effective legal action against the gangsters, leaders and members of organized criminal gangs. Such a strong legislation shall also suitably empower the police in a lawful manner to take strong and deterrent but lawful action against the criminals. Special provisions also need to be enacted for forfeiture of the property acquired from proceeds of crimes and to create a provision for special courts and special prosecutor for handling the trials of offences under this Act.

21. The Haryana Panchayati Raj (Second Amendment) Bill, 2020. **(Bill No. 40-HLA of 2020) (Introduced and passed on 06.11.2020).**

This Bill seeks to amend the principal Act with a proposal to give effect to the constitutional provisions and to enhance participation of women in all three tiers of Panchayati Raj Institutions while ensuring adequate and equal representation in respect of gender in the Gram Panchayats, Panchayat Samitis and Zila Parishads. This amendment is also seeks to provide reservation for the Backward Classes belonging to the ‘A’ category for the post of Sarpanches and members of Panchayat Samiti and Zila Parishad. This progressive change will help in empowerment and uplift the more disadvantaged amongst the Backward Classes.

22. The Haryana Accountability of Public Finances (Amendment) Bill, 2020. **(Bill No. 41-HLA of 2020) (Introduced and passed on 06.11.2020).**

This Bill seeks to amend the principal Act with a view to provide for accountability in the financial administration of the State by way of an efficient and effective system to facilitate accountability through appropriate accounting and **internal** auditing system in all the Departments, Boards, Corporations, Co-operative Societies, Universities, local authorities, statutory bodies, public institutions, and other authorities established, controlled or financed by the State Government, Non-Government Organizations.

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## RESOLUTIONS

### (i) OFFICIAL

#### (i) Regarding the withdrawal of “The Haryana Control of Organised Crime Bill, 2019”

The Home Minister moved the following resolution on 5<sup>th</sup> November, 2020:-

“कि हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019” संगठित अपराध सिंडीकेट या गैंग द्वारा अपराधिक गतिविधियों को रोकने तथा नियन्त्रण करने और उनसे निपटने के लिए विशेष उपबन्ध करने हेतु प्रस्तुत किया गया था। इसलिए “हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019” राज्य सरकार द्वारा बनाया गया था और हरियाणा विधानसभा द्वारा 04 अगस्त, 2019 को पारित किया गया था।

और चूंकि, उक्त विधेयक हरियाणा के राज्यपाल को, भारत के संविधान के अनुच्छेद 200 में दिए गए उपबन्धों की अनुपालना में उनकी सहमति के लिए उनके सम्मुख प्रस्तुत किया गया।

और चूंकि, राज्यपाल ने, भारत के संविधान के अनुच्छेद 201 के अधीन, उक्त विधेयक को, भारत के राष्ट्रपति के विचार हेतु आरक्षित रख लिया था।

और चूंकि, “हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019” भारत के राष्ट्रपति की सहमति के लिए भारत सरकार, गृह मन्त्रालय को भेजा गया था। गृह मन्त्रालय, भारत सरकार द्वारा इलैक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय, भारत सरकार की टिप्पणी के लिए भेजा गया था तथा यह पाया गया था कि “हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019” की धारा 14 में यथा प्रस्तावित अवरोधन के लिए उपबन्ध पहले ही भारतीय तार अधिनियम, 1885(1885 का केन्द्रीय अधिनियम 13) और सूचना एवं प्रौद्योगिकी अधिनियम 2000 (2000 का केन्द्रीय अधिनियम 21) क्रमशः इनके अधीन बनाए गए नियमों में पहले ही किए गए हैं। अतः “हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019” में इस प्रावधान का होना भ्रम की स्थिति उत्पन्न करता है इसलिए इलैक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय, भारत सरकार उक्त प्रावधान का समर्थन नहीं करता है।

तदनुसार, राज्य सरकार ने गृह मन्त्रालय, भारत सरकार को “हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019” पर उठाई गई आपत्ति के निवारण हेतु वापिस लौटाने के लिए अनुरोध किया था चूंकि इलैक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय, भारत सरकार द्वारा की गई टिप्पणी के दृष्टिगत नया हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2020 प्रस्तुत किया जाए। और चूंकि, दिनांक 16 अक्टूबर, 2020 को मन्त्री परिषद् की बैठक में “हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019” को वापिस लेने और नया “हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2020” प्रस्तुत करने का निर्णय लिया गया है।

इसलिए अब, भारत के संविधान के अनुच्छेद 200 और 201 में दिए गए उपबन्धों के अनुसरण में हरियाणा राज्य की विधानसभा, “हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019” को वापिस लेने का प्रस्ताव करती है।”

**(The Motion was put and carried unanimously.)**

(ii) **Regarding for providing the remaining rooms to Haryana from the allotted rooms in Haryana and Punjab Vidhan Sabha Secretariat Building.**

The Parliamentary Affairs Minister moved the following resolution on 5<sup>th</sup> November, 2020:-

“हरियाणा राज्य पंजाब पुर्नगठन अधिनियम, 1966 (1966 का केन्द्रीय अधिनियम 1931) की धारा-3 के माध्यम से भारतीय संविधान की प्रथम अनुसूची में राज्य के रूप में सम्मिलित होकर 1 नवम्बर, 1966 से अस्तित्व में आया।

उस समय पंजाब तथा हरियाणा की सीमाओं का बंटवारा हुआ वही पर अन्य संसाधनों का भी बंटवारा हुआ। आज हमारे प्रदेश को बने हुए लगभग 54 वर्ष हो गए हैं परन्तु हमें अभी तक अपना पूरा हक नहीं मिला है। अतीत में जो भी सरकारें रही सभी ने अपने-अपने प्रयास किए कि हमें अपना पूरा हक मिले। हम सभी इस बात के लिए पूरी तरह से वचनबद्ध हैं कि जब तक हमें अपना पूरा हक नहीं मिलता तब तक हम चैन से नहीं बैठेंगे। हरियाणा एवं पंजाब विधान भवन का बंटवारा दिनांक 17.10.1966 को तत्कालीन माननीय राज्यपाल महोदय, पंजाब के कार्यालय में तत्कालीन चीफ इंजीनियर, कैपिटल प्रोजेक्ट, चण्डीगढ़ द्वारा बैठक बुलाकर निर्धारित अनुपात के अनुसार आवंटित किया। विधान भवन ईमारत का कुल क्षेत्रफल 66430 Sq.Feet निर्धारित किया गया। जिसमें से 30890 Sq.Feet पंजाब विधान सभा सचिवालय को दिया गया। तथा 10910 Sq.Feet पंजाब विधान परिषद सचिवालय को दिया गया और 24630 Sq.Feet हरियाणा विधान सभा सचिवालय को दिया गया। जिसका विवरण निम्नलिखित है:-

1. परिषद सदन लॉबी सहित जो हमें बंटवारे में आया जो आज हमारा सदन है, पूर्ण रूप से हमारे पास है।
2. बैसमेंट (उत्तर पूर्व) कक्ष संख्या 23,24,25,26 ये चार कमरे हमारे बंटवारे में आए जिसमें से कमरा नं. 23 तथा 26 आज भी पंजाब विधान सभा के कब्जे में है।
3. ग्राउंड फ्लोर (दक्षिण-पश्चिम) कक्ष संख्या 27,28,29 तथा 30 ये चार कमरे जो बंटवारे के समय हमें आए थे आज ये चारो कमरे पंजाब विधान सभा के कब्जे में है।
4. पहली मंजिल (दक्षिण-पश्चिम) कक्ष संख्या 66,67,68,69,70 तथा 71 कुल छः कमरे जो हमारे हिस्से में आए थे वो पूर्ण रूप से हमारे पास है।
5. पहली मंजिल (उत्तर पश्चिम) कक्ष संख्या 99,100,101,102,103,104, 106,107,108,109, 110,111,112 तथा 113 कुल 14 कमरे जो बंटवारे में हमारे हिस्से में आए जो आज पंजाब के कब्जे में है।
6. दूसरी मंजिल (उत्तर पश्चिम) कक्ष संख्या 123,124,125,126,127 तथा 128 कुल छः कमरे जो बंटवारे में आए वो पूर्ण रूप से हमारे पास है।
7. दूसरी मंजिल (उत्तर पूर्व) कक्ष संख्या 154,155,156,158,159 तथा 160 कुल छः कमरे जो हमारे बंटवारे में आए ये सभी कक्ष पंजाब विधान सभा के पास हैं परन्तु पूर्व में आपसी सहमति से पंजाब के बंटवारे में आए सात कमरे संख्या नं. 129 से लेकर 135 दूसरी मंजिल हरियाणा विधान सभा के पास हैं।

इस तरह कुल 20 कमरे जो हमारा हिस्सा है उन पर आज भी पंजाब ने अवैध तौर से कब्जा किया हुआ है। आज हमारे कर्मचारियों के लिए, विभिन्न दल के नेताओं के लिए, मंत्रियों के लिए तथा समितियों की बैठक के लिए पर्याप्त स्थान नहीं है। वहीं दूसरी ओर हमारे 20 कमरों पर पंजाब विधान सभा ने अवैध रूप से अपना कब्जा किया हुआ है।

यह महान सदन विधान सभा भवन की ईमारत का अपना हिस्सा लेने के लिए किसी भी फॉर्म पर अपनी बात पूरजोर से एकजुटता के साथ उठाएगा तथा यह सदन पंजाब सरकार तथा पंजाब विधान सभा अध्यक्ष से भी अनुरोध करता है कि पंजाब पुर्नगठन अधिनियम 1966 के तहत जो हरियाणा एवं पंजाब विधान भवन का बंटवारा 17.10.1966 को हुआ उसका सम्मान करते हुए हरियाणा और पंजाब भवन की ईमारत में जो 24630 Sq.Feet स्थान जो हरियाणा विधान सभा

सचिवालय को आंवटित हुआ उसमें से जो 20 कमरों पर पंजाब विधान सभा का अवैध कब्जा है उनको खाली करके हरियाणा विधान सभा को सौंपा जाए।”

**(The Motion was put and carried unanimously.)**

**(iii) Regarding thanks to the Government of India for passing the Farm Laws.**

The Chief Minister moved the following resolution on 6<sup>th</sup> November, 2020:-

“कि भारत सरकार ने संसद द्वारा पारित तीन अधिनियमों नामतः कृषक उपज व्यापार एवं वाणिज्य (संवर्धन और सरलीकरण) अधिनियम, 2020, किसान (सशक्तिकरण तथा संरक्षण), मूल्य आश्वासन और कृषि सेवा अधिनियम, 2020 तथा आवश्यक वस्तु (संशोधन), 2020 को 27 सितम्बर, 2020 को अधिसूचित किया है। पहले अधिनियम का उद्देश्य किसानों को अपनी उपज किसी भी व्यक्ति को, कहीं भी, और अपने मनपसंद मूल्य पर बेचने का विकल्प उपलब्ध करवाना है। दूसरे अधिनियम का उद्देश्य किसान को उस समय सुरक्षा प्रदान करना है जब वह अपनी फसल को बेचने के लिए कोई अनुबन्ध करता है। तीसरा अधिनियम कृषि विपणन को सरल करता है और केवल असाधारण परिस्थितियों में भण्डारण सीमा को लागू करता है। ये अधिनियम किसानों को अधिक सशक्त बनाएंगे और कृषि ढांचा मजबूत होने के साथ-साथ किसानों को बेहतर आय प्राप्त होगी। हरियाणा राज्य कृषि विकास में देश में अग्रणी है इसलिए ये सुधार हरियाणा के किसानों के लिए बड़े अच्छे परिणाम लाएंगे। सरकार की मंशा को स्पष्ट करते हुए सरकार किसानों को पुनः आश्वस्त करती है कि मण्डी प्रक्रिया और न्यूनतम समर्थन मूल्य पर फसलों की खरीद सुनिश्चित रहेगी। इन अधिनियमों के माध्यम से कृषि क्षेत्र में ये ऐतिहासिक सुधार करने के लिए यह सदन भारत सरकार का धन्यवाद करता है।”

Shri Bhupinder Singh Hooda, Leader of the Opposition spoke.

Shri Abhe Singh Yadav, a Member of the Treasury Benches spoke.

Shri Abhay Singh Chautala, a Member of the Indian National Lok Dal, spoke.

Shri Balraj Kundu, Shri Sombir Singh and Shri Randhir Singh Gollen, Independent Members, spoke respectively.

The Power Minister and the Agriculture Minister spoke.

**(The Motion was put and carried unanimously.)**

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**(ii)NON-OFFICIAL**

1. Number of notice received	Treasury	Nil
	Opposition-	Six
2. Number admitted	Treasury-	Nil
	Opposition-	Three
3. Number disallowed	Treasury-	Nil
	Opposition-	Three
4. Number lapsed	Treasury-	Nil
	Opposition-	Three
5. Referred back	Treasury-	Nil
	Opposition-	Nil
6. Number renewed		Nil
7. Number of Resolution not Dealt with because of the Decision that no more than one Resolution of a Member shall Be admitted for non-official day		Nil
8. Total number of Resolutions for ballot		Nil
9. Number of ballot held		Nil
10. Date on which ballot held		Nil
11. Date on which business other Than Government business was Transacted		Nil

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**REPORT PRESENTED/LAID**

Sr. No.	By whom presented	Date on which Presented	Subject
1.	Deputy Speaker (Act as Speaker)	26.08.2020	First Report of the Business Advisory Committee.
2.	Speaker	05.11.2020	Second Report of the Business Advisory Committee.

**PAPERS PRESENTED/LAID/RELAID**

<b>Sr. No.</b>	<b>By whom presented/laid/relaid</b>	<b>Date on which presented/laid/relaid</b>	<b>Subject</b>
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>
1.	Secretary	26 <sup>th</sup> August, 2020	Statement showing the Bills which were passed by the Haryana Legislative Assembly during its Sessions held in September, 2018 and January-March, 2020 and have since been assented to by the President/Governor.
2.	The Parliamentary Affairs Minister	-Ditto-	to lay on the Table the Haryana Goods and Services Tax (Amendment) Ordinance, 2020. (Haryana Ordinance No. 1 of 2020)
3.	-Ditto-	-Ditto-	to lay on the Table the Haryana Value Added Tax (Amendment) Ordinance, 2020. (Haryana Ordinance No. 2 of 2020)
4.	-Ditto-	-Ditto-	to lay on the Table the Haryana Goods and Services Tax (Second Amendment) Ordinance, 2020. (Haryana Ordinance No. 3 of 2020)
5.	-Ditto-	-Ditto-	to lay on the Table the Haryana Municipal Corporation (Amendment) Ordinance, 2020. (Haryana Ordinance No. 4 of 2020)
6.	-Ditto-	-Ditto-	to lay on the Table the Haryana Fire Service (Amendment) Ordinance, 2020. (Haryana Ordinance No. 5 of 2020)
7.	-Ditto-	-Ditto-	to lay on the Table the Haryana Municipal (Amendment) Ordinance, 2020. (Haryana Ordinance No. 6 of 2020)
8.	-Ditto-	-Ditto-	to lay on the Table the Haryana Municipal Corporation (Second Amendment) Ordinance, 2020. (Haryana Ordinance No. 7 of 2020)
9.	-Ditto-	-Ditto-	to lay on the Table the Haryana Rural Development (Amendment) Ordinance, 2020. (Haryana Ordinance No. 8 of 2020)
10.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.27/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.28/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.29/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.30/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.31/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.32/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.



16.	The Parliamentary Affairs Minister	26 <sup>th</sup> August, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.33/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
17.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
21.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
22.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
23.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
24.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
25.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 11 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
26.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
27.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
28.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
29.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

30.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 10 <sup>th</sup> May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
31.	The Parliamentary Affairs Minister	26 <sup>th</sup> August, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 15 <sup>th</sup> May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
32.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 3 <sup>rd</sup> June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
33.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 28 <sup>th</sup> June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
34.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 28 <sup>th</sup> June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
35.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
36.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
37.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
38.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 18 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 18 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 1 <sup>st</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.72/GST-2, dated the 1 <sup>st</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 5 <sup>th</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

44.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 5 <sup>th</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 5 <sup>th</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46.	The Parliamentary Affairs Minister	26 <sup>th</sup> August, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 22 <sup>nd</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 28 <sup>th</sup> August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.78/GST-2, dated the 4 <sup>th</sup> September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.79/GST-2, dated the 6 <sup>th</sup> September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.80/GST-2, dated the 9 <sup>th</sup> September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.81/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.82/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.83/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.84/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

58.	The Parliamentary Affairs Minister	26 <sup>th</sup> August, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.90/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.93/GST-2, dated the 1 <sup>st</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.94/GST-2, dated the 24 <sup>th</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 24 <sup>th</sup> October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 18 <sup>th</sup> November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 18 <sup>th</sup> November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.98/GST-2, dated the 18 <sup>th</sup> November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 18 <sup>th</sup> November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
70.	The Parliamentary Affairs Minister	26 <sup>th</sup> August, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 19 <sup>th</sup> November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 26 <sup>th</sup> November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

72.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.102/GST-2, dated the 26 <sup>th</sup> November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 27 <sup>th</sup> November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.104/GST-2, dated the 13 <sup>th</sup> December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.106/GST-2, dated the 31 <sup>st</sup> December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
76.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.107/GST-2, dated the 31 <sup>st</sup> December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.108/GST-2, dated the 31 <sup>st</sup> December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.109/GST-2, dated the 31 <sup>st</sup> December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.110/GST-2, dated the 31 <sup>st</sup> December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
80.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 111/GST-2, dated the 31 <sup>st</sup> December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
81.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.112/GST-2, dated the 31 <sup>st</sup> December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
82.	The Parliamentary Affairs Minister	26 <sup>th</sup> August, 2020	to re-lay on the Table the Excise and Taxation Department Notification No.113/GST-2, dated the 31 <sup>st</sup> December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 1 <sup>st</sup> January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 9 <sup>th</sup> January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 14 <sup>th</sup> January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

86.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 14 <sup>th</sup> January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
87.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 14 <sup>th</sup> January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
88.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 14 <sup>th</sup> January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
89.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No. 08/GST-2, dated the 24 <sup>th</sup> January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
90.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 12 <sup>th</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
91.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 12 <sup>th</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
92.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
95.	The Parliamentary Affairs Minister	26 <sup>th</sup> August, 2020	to lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
97.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
98.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
99.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

100.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
102.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.25/GST-2, dated the 31 <sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.35/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.36/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.37/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
110.	The Parliamentary Affairs Minister	26 <sup>th</sup> August, 2020	to lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 16 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
111.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 29 <sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
112.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 07 <sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
113.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.44/GST-2, dated the 21 <sup>st</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

114.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 21 <sup>st</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
115.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 27 <sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
116.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 27 <sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
117.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 27 <sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
118.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 27 <sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
119.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 23 <sup>rd</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
120.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 30 <sup>th</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
121.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 30 <sup>th</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
122.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 30 <sup>th</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
123.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 6 <sup>th</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
124.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 6 <sup>th</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
125.	The Parliamentary Affairs Minister	26 <sup>th</sup> August, 2020	to lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
126.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
127.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.



128.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
129.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
130.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
131.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 21 <sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
132.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 <sup>th</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
133.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 7 <sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
134.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/34/2016/1 <sup>st</sup> Amendment/2020, dated the 19 <sup>th</sup> March, 2020, as required under section 182 of the Electricity Act, 2003.
135.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/48/2020, dated the 24 <sup>th</sup> January, 2020, as required under section 182 of the Electricity Act, 2003.
136.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/49/2020, dated the 22 <sup>nd</sup> April, 2020, as required under section 182 of the Electricity Act, 2003.
137.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/50/2020, dated the 24 <sup>th</sup> April, 2020, as required under section 182 of the Electricity Act, 2003.
138.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/51/2020, dated the 8 <sup>th</sup> July, 2020, as required under section 182 of the Electricity Act, 2003.
139.	The Parliamentary Affairs Minister	26 <sup>th</sup> August, 2020	to lay on the Table the Annual Report of the Haryana Human Rights Commission, Chandigarh for the year 2018-2019, as required under Section 28 (2) of the Protection of Human Rights Act, 1993.
140.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Chaudhary Charan Singh Haryana Agricultural University, Hisar for the year 2017-2018, as required under section 39 (3) of Haryana and Punjab Agricultural Universities Act, 1970.

141.	-Ditto-	-Ditto-	to lay on the Table the 53 <sup>rd</sup> Annual Report of the Haryana Public Service Commission for the year 2018-2019 (April 1, 2018 to March 31, 2019), as required under Article 323 (2) of the Constitution of India
142.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Haryana Electricity Regulatory Commission for the year 2017-2018, as required under sections 104 (4) and 105 (2) of the Electricity Act, 2003.
143.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Haryana Electricity Regulatory Commission for the year 2018-2019, as required under sections 104 (4) and 105 (2) of the Electricity Act, 2003.
144.	-Ditto-	-Ditto-	to lay on the Table the Factories (Haryana Amendment) Ordinance, 2020. (Haryana Ordinance No. 9 of 2020)
145.	-Ditto-	-Ditto-	to lay on the Table the Industrial Disputes (Haryana Amendment) Ordinance, 2020. (Haryana Ordinance No. 10 of 2020)
146.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/3052/2020, dated the 3 <sup>rd</sup> July, 2020, as required under section 182 of the Electricity Act, 2003.
147.	-Ditto-	-Ditto-	to lay on the Table the Audit Report of the Comptroller and Auditor General of India on State Finances for the year ended 31 <sup>st</sup> March, 2019 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
148.	-Ditto-	-Ditto-	to lay on the Table the Finance Accounts (Volume-I &II) for the year 2018-2019 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
149.	-Ditto-	-Ditto-	to lay on the Table the Appropriation Accounts for the year 2018-2019 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
150.	Secretary	5 <sup>th</sup> November, 2020	Statement showing the Bills which were passed by the Haryana Legislative Assembly during its Session held in August, 2020 and have since been Assented to by the Governor.
151.	The Parliamentary Affairs Minister	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No. 70/GST-2, dated the 26 <sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
152.	The Parliamentary Affairs Minister	5 <sup>th</sup> November, 2020	to lay on the Table the Excise and Taxation Department Notification No. 71/GST-2, dated the 26 <sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
153.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No. 72/GST-2, dated the 27 <sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
154.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No. 74/GST-2, dated the 11 <sup>th</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

155.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No. 75/GST-2, dated the 11 <sup>th</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
156.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No. 76/GST-2, dated the 16 <sup>th</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
157.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No. 77/GST-2, dated the 21 <sup>st</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
158.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No. 79/GST-2, dated the 1 <sup>st</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
159.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No. 83/GST-2, dated the 12 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
160.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No. 84/GST-2, dated the 12 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
161.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No. 85/GST-2, dated the 12 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
162.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No. 86/GST-2, dated the 20 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
163.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No. 87/GST-2, dated the 20 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
164.	The Parliamentary Affairs Minister	5 <sup>th</sup> November, 2020	to lay on the Table the Excise and Taxation Department Notification No. 88/GST-2, dated the 20 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
165.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No. 89/GST-2, dated the 20 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
166.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No. 90/GST-2, dated the 28 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
167.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No. 91/GST-2, dated the 28 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
168.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No. 92/GST-2, dated the 28 <sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

169.	-Ditto-	-Ditto-	to lay on the Table the Annual Statement of Accounts of the Housing Board, Haryana, Panchkula for the year 2017-2018, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971
170.	-Ditto-	-Ditto-	to lay on the Table the Annual Statement of Accounts of Haryana Shehri Vikas Pradhikaran for the year 2015-2016, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
171.	-Ditto-	-Ditto-	to lay on the Table the 50 <sup>th</sup> Annual Report of Haryana State Warehousing Corporation, Panchkula for the year 2016-2017, as required under section 31 (11) of the Warehousing Corporation Act, 1962.
172.	The Parliamentary Affairs Minister	6 <sup>th</sup> November, 2020	to lay on the Table the 44 <sup>th</sup> Annual Report of Haryana Tourism Corporation Limited for the Year 2017 – 2018, as required under section 395 (b) of the Companies Act, 2013.

**AUGUST-November SESSION, 2020**

**ADJOURNMENT MOTION**

1.	Shri Bharat Bhushan Batra, MLA & Eleven other MLA's	25.08.2020	Regarding termination of 1983 PTIs in the State.	Calling Attention Notice No. 19 given by Smt. Kiran Choudhry, MLA and Calling Attention Notice No. 23 given by Shri Chiranjeev Rao, MLA has already been disallowed by the Hon'ble Deputy Speaker act as Hon'ble Speaker on the ground that <b>the subject matter lacks urgency.</b> Therefore, Adjournments Motion No. 1 also be disallowed on the above said ground.
2.	Shri Varun Chaudhary, MLA & Nine other MLA's	25.08.2020	Regarding Registry Scam in the State.	<b>Converted into Calling Attention Notice No. 34</b>
3.	Shri Surender Panwar, MLA & Seven other MLA's	25.08.2020	Regarding Liquor Scam in Haryana.	<b>Converted into Calling Attention Notice No. 45</b>

4.	Shri Jagbir Singh Malik, MLA & Eleven other MLA's	25.08.2020	Regarding New Agricultures Ordinances.	<p>Calling Attention Notice No. 10 given by Shri Abhay Singh Chautala, MLA and Calling Attention Notice No. 13 given by Shri Balraj Kundu, MLA has already been disallowed by the Hon'ble Deputy Speaker act as Hon'ble Speaker on the ground that <b>the matter which do not involve the primary responsibility of the State are not raise through a Calling Attention Notice.</b> Therefore, Adjournments Motion No. 4 also be disallowed on the above said ground.</p>
5.	Shri Bharat Bhushan Batra, MLA & two other MLA's	29.10.2020	Regarding recently termination of 1983 PTIs in the State.	<p>Calling Attention Notice No. 19 given by Smt. Kiran Choudhry, MLA and Calling Attention Notice No. 23 given by Shri Chiranjeev Rao, MLA and Adjournment Motion No. 1 given by Shri Bharat Bhushan Batra, MLA and eleven other MLAs have already been disallowed by the Hon'ble Deputy Speaker act as Hon'ble Speaker on the ground that <b>the subject matter lacks urgency.</b></p> <p>Adjournment Motion No. 5 is the repetition of Adjournment Motion No. 1.</p>

6.	श्री अभय सिंह चौटाला, विधायक	06.11.2020	केन्द्र सरकार द्वारा पारित (1). आवश्यक वस्तु (संशोधन) कानून, 2020, (2). कृषक उपज व्यापार और वाणिज्य (संवर्धन और सरलीकरण) कानून, 2020 (3). कृषक (सशक्तिकरण और संरक्षण) कीमत आश्वासन और कृषि सेवा पर करार कानून, 2020 बारे।	ध्यानाकर्षण सूचना संख्या 13 जो श्री बलराज कुंडू, विधायक द्वारा समान विषय पर दी गई थी, जिसको माननीय अध्यक्ष महोदय ने इस आधार पर अस्वीकार कर दिया था कि ऐसे विषय जिनके लिए मुख्य रूप से राज्य सरकार जिम्मेवार नहीं है। उन विषयों के संबंध में ध्यानाकर्षण की सूचनाएं गृहित नहीं की जाती। अतः माननीय अध्यक्ष महोदय ने स्थगन प्रस्ताव संख्या 6 को भी उपरोक्त आधार पर अस्वीकार कर दिया है।
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ध्यानाकर्षण सूचनायें नियम 73 के तहत

<u>क्रम संख्या</u>	<u>सदस्य का नाम</u>	<u>दिनांक</u>	<u>विषय</u>	<u>टिप्पणी</u>
1.	श्री अभय सिंह चौटाला, विधायक	17.08.2020	प्रदेश के जिलों जैसे सिरसा, हिसार, फतेहाबाद, भिवानी, महेन्द्रगढ़ रोहतक, झज्जर, रेवाडी तथा पलवल में किसानों की फसलों का टिट्डी दल से हुए नुकसान बारे।	ध्यानाकर्षण सूचना संख्या 1 माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि सम्बन्धित विभाग से जो टिप्पणी मांगी गई थी, वह संतोषजनक है।
2.	श्री अभय सिंह चौटाला, विधायक	17.08.2020	प्रदेश में भारी बारिश की वजह से हिसार, भिवानी व जीन्द जिलों में कपास की फसल बर्बाद होने बारे।	ध्यानाकर्षण सूचना संख्या 2 माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि सम्बन्धित विभाग से जो टिप्पणी मांगी गई थी, वह संतोषजनक है।
3.	श्री अभय सिंह चौटाला, विधायक	17.08.2020	प्रदेश सरकार की खेल ग्रेडेशन नीति- 2018 के बारे।	ध्यानाकर्षण सूचना संख्या 3 को निम्नलिखित तथ्यों के आधार पर अस्वीकार किया गया है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
4.	श्री अभय सिंह चौटाला, विधायक	17.08.2020	सामान्य वर्ग में आर्थिक तौर पर कमजोर युवाओं को नौकरी के लिए आयु सीमा में छूट देने बारे।	ध्यानाकर्षण सूचना संख्या 4 को इस आधार पर अस्वीकार किया गया है कि कर्मचारियों की सेवा की शर्तें आदि विषयों के संबंध में ध्यानाकर्षण की सूचनाएं गृहित नहीं की जाती।



5.	श्री अभय सिंह चौटाला, विधायक	17.08.2020	किसानों की फसल बीमा योजना बारे।	ध्यानाकर्षण सूचना संख्या 5 की स्वीकृति के बारे में फैंसला लेने से पहले इस विषय पर सरकार से दिनांक 21.08.2020 को 24 घंटे में टिप्पणी मांगी गई थी, जो सरकार के द्वारा अभी तक भेजी नहीं गई थी उसके बाद फिर से दिनांक 27.10.2020 को स्मरण-पत्र भेजकर 48 घंटे में टिप्पणी मांगी गई है जो अभी तक इस सचिवालय में प्राप्त नहीं हुई है। अतः ध्यानाकर्षण सूचना संख्या 5 को विषय वस्तु में तात्कालीनता का अभाव होने के कारण अस्वीकार किया गया है।
6.	श्री अभय सिंह चौटाला, विधायक	17.08.2020	प्रदेश के 32 शहरों में 30 हजार से ज्यादा गलत रजिस्ट्रीयों के बारे।	ध्यानाकर्षण सूचना संख्या 6 को माननीय उपाध्यक्ष महोदय द्वारा अध्यक्ष महोदय के रूप में कार्य करते हुए दिनांक 26.08.2020 के लिए स्वीकृत किया गया था लेकिन उस दिन सदन में ध्यानाकर्षण सूचना संख्या 6 पर चर्चा नहीं हुई थी उसके बाद ध्यानाकर्षण सूचना संख्या 6 की चर्चा के लिए माननीय अध्यक्ष महोदय ने दिनांक 05.11.2020 का दिन सुनिश्चित किया।
7.	श्री अभय सिंह चौटाला, विधायक	17.08.2020	लॉकडाउन के दौरान प्रदेश के खरखौदा (सोनीपत) और पानीपत के समालखा तथा फतेहाबाद में स्थित शराब के गोदामों में शराब की तस्करी बारे।	<b>Admitted for 06.11.2020</b>
8.	श्री अभय सिंह चौटाला, विधायक	17.08.2020	प्रदेश के करनाल जिले में चावल की मिलों में भ्रष्टाचार बारे।	ध्यानाकर्षण सूचना संख्या 8 को निम्नलिखित तथ्यों के आधार पर अस्वीकार किया गया है:— 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।

9.	श्री अभय सिंह चौटाला, विधायक	17.08.2020	प्रदेश की मंडियों में फसलों की खरीद में भ्रष्टाचार बारे।	विषय वस्तु में तत्कालीनता का अभाव होने के कारण ध्यानाकर्षण सूचना संख्या 9 को अस्वीकार किया गया है।
10.	श्री अभय सिंह चौटाला, विधायक	17.08.2020	केन्द्र सरकार द्वारा कृषि क्षेत्र में जो तीन अध्यादेश जारी किए गये हैं उनको वापस लेने बारे।	ध्यानाकर्षण सूचना संख्या 10 को इस आधार पर अस्वीकार किया गया है कि ऐसे विषय जिनके लिए मुख्य रूप से राज्य सरकार जिम्मेवार नहीं है। उन विषयों के संबंध में ध्यानाकर्षण की सूचनाएं गृहित नहीं की जाती।
11.	श्री अभय सिंह चौटाला, विधायक	17.08.2020	धान की खरीद में भ्रष्टाचार बारे।	विषय वस्तु में तत्कालीनता का अभाव होने के कारण ध्यानाकर्षणसूचना संख्या 11 को अस्वीकार किया गया है।
12.	श्री अभय सिंह चौटाला, विधायक	17.08.2020	प्रदेश में (अप्रैल से जून) शिशु मृत्यु दर में 46 प्रतिशत की वृद्धि बारे।	ध्यानाकर्षण सूचना संख्या 12 को माननीय उपाध्यक्ष महोदय द्वारा अध्यक्ष महोदय के रूप में कार्य करते हुए दिनांक 26.08.2020 के लिए स्वीकृत किया गया था लेकिन उस दिन सदन में ध्यानाकर्षण सूचना संख्या 12 पर चर्चा नहीं हुई थी उसके बाद ध्यानाकर्षण सूचना संख्या 12 की चर्चा के लिए माननीय अध्यक्ष महोदय ने दिनांक 05.11.2020 का दिन सुनुश्चित किया।
13.	श्री बलराज कुंडू, विधायक	18.08.2020	केन्द्र सरकार द्वारा कृषि क्षेत्र में जो तीन अध्यादेश पारित किए [(1). अत्यावश्यक वस्तु अधिनियम, (2). द फार्मर्स प्रोड्यूस ट्रेड एंड कॉमर्स (प्रमोशन एंड फेसिलिएशन) अध्यादेश, 2020 एफपीटीसी तथा (3). एफ.ए.पी.ए.एफ.एस (फार्मर एम्पावरमेंट एंड प्रोटेक्शन) एग्रीमेंट ऑन प्राइस एश्युरेंस एंड फार्म सर्विसज आर्डिनैस, 2020)] के बारे में।	ध्यानाकर्षण सूचना संख्या 13 को इस आधार पर अस्वीकार किया गया है कि ऐसे विषय जिनके लिए मुख्य रूप से राज्य सरकार जिम्मेवार नहीं है। उन विषयों के संबंध में ध्यानाकर्षण की सूचनाएं गृहित नहीं की जाती।
14.	श्री शमशेर सिंह गोगी, विधायक	20.08.2020	प्रदेश में evaporated Petrol and Diesel पर वैट व दूसरे कर जनता से इकठ्ठे किए जाने बारे।	ध्यानाकर्षण सूचना संख्या 14 माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि सम्बन्धित विभाग से जो टिप्पणी मांगी गई थी, वह संतोषजनक है।

15	श्री हरविन्द्र कल्याण, विधायक	20.08.2020	Regarding problem of pollution in ground water in the areas of panipat and Gharaunda.	ध्यानाकर्षण सूचना संख्या 15 माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि सम्बन्धित विभाग से जो टिप्पणी मांगी गई थी, वह संतोषजनक है।
16.	श्रीमती किरण चौधरी, विधायक	22.08.2020	राज्य में हुए रजिस्ट्री घोटाले बारे।	<b>Clubbed with Admitted Calling Attention Notice No. 6</b>
17.	श्रीमती किरण चौधरी, विधायक	22.08.2020	राज्य में हुए शराब घोटाले बारे।	<b>Clubbed with Admitted Calling Attention Notice No. 7</b>
18.	श्रीमती किरण चौधरी, विधायक	22.08.2020	इलेक्ट्रिसिटी एक्ट 2003 के संशोधन का समर्थन ना करने बारे।	ध्यानाकर्षण सूचना संख्या 18 को इस आधार पर अस्वीकार किया गया है कि ऐसे विषय जिनके लिए मुख्य रूप से राज्य सरकार जिम्मेवार नहीं है। उन विषयों के संबंध में ध्यानाकर्षण की सूचनाएं गृहित नहीं की जाती।
19.	श्रीमती किरण चौधरी, विधायक	24.08.2020	1983 पीटीआई की नौकरी बहाली बारे।	विषय वस्तु में तत्कालीनता का अभाव होने के कारण ध्यानाकर्षण सूचना संख्या 19 को अस्वीकार किया गया है।
20.	श्रीमती किरण चौधरी, विधायक	24.08.2020	टिड्डी दल द्वारा किए गए हमले से किसानों की फसलों को हुए भारी नुकसान बारे।	ध्यानाकर्षण सूचना संख्या 1 जो श्री अभय सिंह चौटाला, विधायक द्वारा समान विषय पर दी गई थी, माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि सम्बन्धित विभाग से जो टिप्पणी मांगी गई थी, वह संतोषजनक है। अतः ध्यानाकर्षण सूचना संख्या 20 को भी समान विषय पर होने के कारण उपरोक्त आधार पर अस्वीकार किया गया है।
21.	श्रीमती किरण चौधरी, विधायक	24.08.2020	राज्य में बिगड़ती कानून व्यवस्था बारे।	ध्यानाकर्षण सूचना संख्या 21 को इस आधार पर अस्वीकार किया गया है कि राज्यों में कानून तथा व्यवस्था संबंधी विषय के सम्बन्ध में ध्यानाकर्षण की सूचनाएं सामान्यता गृहित नहीं की जाती।
22.	श्री चिरजीव राव, विधायक	25.08.2020	प्रदेश में कोरोना महामारी के दौरान हुई उत्पन्न समस्याओं बारे।	ध्यानाकर्षण सूचना संख्या 22 को इस आधार पर अस्वीकार किया गया है कि विषय विशिष्ट नहीं है तथा अस्पष्ट है।

23.	श्री चिरजीव राव, विधायक	25.08.2020	प्रदेश में नौकरी से हटाए गए 1983 पी टी आई अध्यापकों की नौकरी का रास्ता निकालने बारे।	ध्यानाकर्षण सूचना संख्या 19 जो कि श्रीमती किरण चौधरी, विधायक द्वारा समान विषय पर दी गई थी, माननीय उपाध्यक्ष महोदय ने माननीय अध्यक्ष महोदय के रूप में कार्य करते हुए विषय वस्तु में तत्कालीनता का अभाव होने के कारण अस्वीकार किया था। अतः ध्यानाकर्षण सूचना संख्या 23 को भी उपरोक्त तथ्य के आधार पर अस्वीकार किया गया है।
24.	Shri Mewa Singh, MLA & four other MLA's	25.08.2020	<b>Regarding Multi-Crore Paddy Scam in State.</b>	Calling Attention Notice No. 24 has Disallowed on the ground that as per practice followed in Haryana Legislative Assembly not more than two calling attention notices are taken up.
25.	Smt. Geeta Bhukkal, MLA & Six other MLA's	25.08.2020	<b>Regarding Deteriorating law and order situation in the State.</b>	Calling Attention Notice No. 25 has Disallowed on the ground that as per practice followed in Haryana Legislative Assembly not more than two calling attention notices are taken up.
26.	Shri Mewa Singh, MLA & four other MLA's	25.08.2020	<b>Protest against Mera Pani Meri Virasat Scheme in the State.</b>	Calling Attention Notice No. 26 has Disallowed on the ground that as per practice followed in Haryana Legislative Assembly not more than two calling attention notices are taken up.
27.	Rao Dan Singh, MLA & three other MLA's	25.08.2020	<b>Regarding Locust attack in Haryana.</b>	Calling Attention Notice No. 1 given by Shri Abhay Singh Chautala, MLA on the similar subject has already been disallowed by the Hon'ble Speaker as the comments received from the Government is satisfactory. Hence, Calling Attention Notice No.27 also disallowed on the abovesaid ground.

28.	Smt. Geeta Bhukkal, MLA & four other MLA's	25.08.2020	<b>Regarding Cancellation of Examinations along with essential issues of Students undertaking Academics in the Universities/Colleges in the State of Haryana.</b>	Calling Attention Notice No. 28 has been disallowed by the Hon'ble Speaker as the Comments received from the Government are satisfactory.
29.	Smt. Geeta Bhukkal, MLA & six other MLA's	25.08.2020	<b>Regarding worst scenario arises in different sectors due to negligence of the Haryana Government in Covid-19 pandemic.</b>	Calling Attention Notice No. 29 has Disallowed on the ground that as per practice followed in Haryana Legislative Assembly not more than two calling attention notices are taken up.
30.	श्री बिशन लाल सैनी, विधायक	25.08.2020	जिला यमुनानगर विशेषकर रादौर हल्के की सड़कों की मुरम्मत जल्दी ये जल्दी कराने बारे।	ध्यानाकर्षण सूचना संख्या 30 को निम्नलिखित तथ्यों के आधार पर अस्वीकार किया गया है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2- यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
31.	Shri Jagbir Singh Malik, MLA & three other MLA's	25.08.2020	<b>Regarding Permanent Solution of Flood Water and Compensation of Damaged Crops.</b>	Calling Attention Notice No. 31 has been disallowed on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
32.	श्री नीरज शर्मा, विधायक	25.08.2020	राज्य सरकार द्वारा सप्ताहांत में शनिवार-रविवार को दुकान और शॉपिंग मॉल्स बंद करने बारे।	विषय वस्तु में तत्कालीनता का अभाव होने के कारण ध्यानाकर्षण सूचना संख्या 32 को अस्वीकार किया गया है।
33.	श्री नीरज शर्मा, विधायक	25.08.2020	कोरोना काल में कर्मचारियों की हो रही छंटनी बारे।	विषय वस्तु में तत्कालीनता का अभाव होने के कारण ध्यानाकर्षणसूचना संख्या 33 को अस्वीकार किया गया है।
34.	Shri Varun Chaudhary, MLA & nine other MLA's	25.08.2020	<b>Regarding Registry Scam in the State.</b>	<b>Clubbed with Admitted Calling Attention Notice No. 6</b>

35.	श्री बलराज कुंडू, विधायक	21.10.2020	केन्द्र सरकार द्वारा कृषि क्षेत्र में तीन अध्यादेश पारित हुए बारे।	ध्यानाकर्षण सूचना संख्या 13 जो कि समान विषय पर श्री बलराज कुंडू, विधायक द्वारा दी गई थी जिसको माननीय उपाध्यक्ष महोदय ने माननीय अध्यक्ष महोदय के रूप में कार्य करते हुए ऐसे विषय जिनके लिए मुख्य रूप से राज्य सरकार जिम्मेवार नहीं है। उन विषयों के संबंध में ध्यानाकर्षण की सूचनाएं गृहित नहीं की जाती के आधार पर अस्वीकार कर दिया था। अतः ध्यानाकर्षण सूचना संख्या 35 को उपरोक्त तथ्य के आधार पर अस्वीकार किया गया है।
36.	श्री अभय सिंह चौटाला, विधायक	27.10.2020	आर्थिक तौर पर कमजोर वर्ग के युवाओं को नौकरी के लिए आयु सीमा में छूट देने बारे।	ध्यानाकर्षण सूचना संख्या 4 जो कि समान विषय पर श्री अभय सिंह चौटाला, विधायक द्वारा दी गई थी जिसको माननीय उपाध्यक्ष महोदय ने माननीय अध्यक्ष महोदय के रूप में कार्य करते हुए अस्वीकार कर दिया था कि कर्मचारियों की सेवा की शर्तें आदि विषयों के संबंध में ध्यानाकर्षण की सूचनाएं गृहित नहीं की जाती। अतः ध्यानाकर्षण सूचना संख्या 36 को उपरोक्त तथ्य के आधार पर अस्वीकार किया गया है।
37.	श्री अभय सिंह चौटाला, विधायक	27.10.2020	किसानों की फसल बीमा योजना बारे।	ध्यानाकर्षण सूचना संख्या 5 की स्वीकृति के बारे में फैसला लेने से पहले इस विषय पर सरकार से दिनांक 21.08.2020 को 24 घंटे में टिप्पणी मांगी गई थी, जो सरकार के द्वारा अभी तक भेजी नहीं गई है। उसके बाद फिर से दिनांक 27.10.2020 को स्मरण-पत्र भेजकर 48 घंटे में टिप्पणी मांगी गई है जो अभी तक इस सचिवालय में प्राप्त नहीं हुई है। ध्यानाकर्षण सूचना संख्या 5 को माननीय अध्यक्ष महोदय ने विषय वस्तु में तत्कालीनता का अभाव होने के कारण अस्वीकार कर दिया है। अतः ध्यानाकर्षण सूचना संख्या 37 को समान विषय पर होने के कारण उपरोक्त तथ्य के आधार पर अस्वीकार कर दिया गया है।

38.	श्री अभय सिंह चौटाला, विधायक	27.10.2020	लॉकडाउन के दौरान प्रदेश में हुए शराब घोटाले बारे।	Clubbed with Admitted Calling Attention Notice No. 7
39.	श्री अभय सिंह चौटाला, विधायक	27.10.2020	प्रदेश सरकार की खेल ग्रेडेशन नीति- 2018 के बारे।	<p>ध्यानाकर्षण सूचना संख्या 3 जो कि समान विषय पर श्री अभय सिंह चौटाला, विधायक द्वारा दी गई थी जिसको माननीय उपाध्यक्ष महोदय ने माननीय अध्यक्ष महोदय के रूप में कार्य करते हुए निम्नलिखित तथ्यों के आधार पर अस्वीकार कर दिया था।</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> </ol> <p>अतः ध्यानाकर्षण सूचना संख्या 39 को भी उपरोक्त तथ्य के आधार पर अस्वीकार किया गया है।</p>
40.	श्री अभय सिंह चौटाला, विधायक	27.10.2020	प्रदेश में बढ़ते नशे के व्यापार बारे।	<p>ध्यानाकर्षण सूचना संख्या 40 को निम्नलिखित तथ्यों के आधार पर अस्वीकार किया गया है:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> </ol>
41.	श्री अभय सिंह चौटाला, विधायक	27.10.2020	प्रदेश में महिलाओं के विरुद्ध बढ़ते अपराधों बारे।	<p>ध्यानाकर्षण सूचना संख्या 41 को कौल एवं शकधर द्वारा लिखित संसदीय पद्धति और प्रक्रिया के छठे संस्करण के पेज संख्या 581 के अनुसार राज्यों में कानून तथा व्यवस्था संबंधी विषय के सम्बन्ध में ध्यानाकर्षण की सूचनाएं सामान्यता गृहित नहीं की जाती के आधार पर अस्वीकार किया गया है।</p>

42.	श्री अभय सिंह चौटाला, विधायक	28.10.2020	शुगर मिलों द्वारा गन्ने की पिराई शुरू करके, गन्ने का मूल्य 400 रुपये प्रति क्विंटल देने बारे।	ध्यानाकर्षण सूचना संख्या 42 को निम्नलिखित तथ्यों के आधार पर अस्वीकार किया गया है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
43.	श्री वरूण चौधरी, विधायक एवं दो अन्य विधायकगणों द्वारा	29.10.2020	पिपली, सिरसा व नारायणगढ़ और प्रदेश के विभिन्न हिस्सों में किसानों पर दर्ज झूठे मुकदमें वापिस लेने बारे।	विषय वस्तु की हाल की पुनरावृत्ति ना होने के कारण ध्यानाकर्षण सूचना संख्या 43 को अस्वीकार किया गया है।
44.	Shri Bharat Bhushan Batra, MLA & two other MLA's	29.10.2020	Regarding Amendment Section 8A Punjab Agricultural Produce Markets Act, 1961.	Calling Attention Notice No. 44 has been disallowed on the following grounds:- 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence
45.	Shri Surender Panwar, MLA & Seven other MLA's	25.08.2020	Regarding Liquor Scam in Haryana.	Clubbed with Admitted Calling Attention Notice No. 7
46.	श्री नीरज शर्मा, विधायक	02.11.2020	हरियाणा में 36 आरोही मॉडल स्कूलों की मांग पर विचार करने बारे।	ध्यानाकर्षण सूचना संख्या 46 को निम्नलिखित तथ्यों के आधार पर अस्वीकार किया गया है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
47.	श्रीमती किरण चौधरी, विधायक	02.11.2020	कार्टन कॉरपोरेशन ऑफ इंडिया द्वारा 47 लाख के गबन बारे।	विषय वस्तु में तत्कालीनता का अभाव होने के कारण ध्यानाकर्षण सूचना संख्या 47 को अस्वीकार किया गया है।
48.	श्री नीरज शर्मा, विधायक	02.11.2020	अग्रवाल कॉलेज बल्लभगढ़ से परीक्षा देकर बाहर निकल रही छात्रा स्व: निकिता तौमर की दिन दहाड़े तौशीफ खान द्वारा निर्मम हत्या बारे।	<b>Admitted for 06.11.2020</b>



49.	श्री अभय सिंह चौटाला, विधायक	02.11.2020	पीपीई किट, मास्क और हैंड सेनेटाईजर इत्यादि की खरीद में हुए भ्रष्टाचार बारे।	विषय वस्तु में तत्कालीनता का अभाव होने के कारण ध्यानाकर्षण सूचना संख्या 49 को अस्वीकार किया गया है।
50.	श्री अभय सिंह चौटाला, विधायक	02.11.2020	प्रदेश की गौशालाओं में गायों की दयनीय स्थिति बारे।	ध्यानाकर्षण सूचना संख्या 50 माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि सम्बन्धित विभाग से जो टिप्पणी मांगी गई थी, वह संतोषजनक है।
51.	श्रीमती किरण चौधरी, विधायक	05.11.2020	हरियाणा राज्य में बढ़ती बेरोजगारी की दर बारे।	ध्यानाकर्षण सूचना संख्या 51 को इस आधार पर अस्वीकार किया गया है कि 5 नवम्बर, 2020 को सदन में अपनाई गई (B.A.C.) व्यवसायिक सलाहाकार समिति की रिपोर्ट के अनुसार हरियाणा विधान सभा की बैठक 5 नवम्बर, 2020 तथा 6 नवम्बर, 2020 के लिए आयोजित की गई है और 5 नवम्बर, 2020 एवं 6 नवम्बर, 2020 में होने वाली बैठकों के लिए 2-2 ध्यानाकर्षण सूचनाएं पहले ही माननीय अध्यक्ष महोदय ने स्वीकार कर ली हैं। इसलिए विधान सभा की कार्यप्रणाली के अनुसार एक बैठक में 2 से अधिक ध्यानाकर्षण सूचनाएं नहीं ली जाती।
52.	श्री अभय सिंह चौटाला, विधायक	05.11.2020	फरीदाबाद जिला के बल्लभगढ़ में कॉलेज से परीक्षा देकर निकली छात्रा निकिता की सरेआम एक युवक द्वारा गोली मार कर हत्या करने बारे।	Clubbed with admitted calling attention notice No. 48

53.	श्री अभय सिंह चौटाला, विधायक	05.11.2020	हरियाणा शहरी विकास प्राधिकरण के प्लॉटों में एन्हांसमेंट की राशि रिकलकुलेट करके अलाटियों को राहत देने बारे।	ध्यानाकर्षण सूचना संख्या 53 को इस आधार पर अस्वीकार किया गया है कि 5 नवम्बर, 2020 को सदन में अपनाई गई (B.A.C.) व्यवसायिक सलाहाकार समिति की रिपोर्ट के अनुसार हरियाणा विधान सभा की बैठक 5 नवम्बर, 2020 तथा 6 नवम्बर, 2020 के लिए आयोजित की गई है और 5 नवम्बर, 2020 एवं 6 नवम्बर, 2020 में होने वाली बैठकों के लिए 2-2 ध्यानाकर्षण सूचनाएं पहले ही माननीय अध्यक्ष महोदय ने स्वीकार कर ली हैं। इसलिए विधान सभा की कार्यप्रणाली के अनुसार एक बैठक में 2 से अधिक ध्यानाकर्षण सूचनाएं नहीं ली जाती।
54.	श्री अभय सिंह चौटाला, विधायक	05.11.2020	सरकारी मैडिकल कॉलेजों की फीस में बढ़ौतरी के कारण गरीब बच्चों की पढ़ाई में मुश्किल बारे।	ध्यानाकर्षण सूचना संख्या 54 को इस आधार पर अस्वीकार किया गया है कि 5 नवम्बर, 2020 को सदन में अपनाई गई (B.A.C.) व्यवसायिक सलाहाकार समिति की रिपोर्ट के अनुसार हरियाणा विधान सभा की बैठक 5 नवम्बर, 2020 तथा 6 नवम्बर, 2020 के लिए आयोजित की गई है और 5 नवम्बर, 2020 एवं 6 नवम्बर, 2020 में होने वाली बैठकों के लिए 2-2 ध्यानाकर्षण सूचनाएं पहले ही माननीय अध्यक्ष महोदय ने स्वीकार कर ली हैं। इसलिए विधान सभा की कार्यप्रणाली के अनुसार एक बैठक में 2 से अधिक ध्यानाकर्षण सूचनाएं नहीं ली जाती।

55.	Shri Bharat Bhushan Batra, MLA & Six other MLAs	05.11.2020	<b>Regarding deaths due to spurious Liquor in Sonipat.</b>	<p>As per Report of the Business Advisory Committee adopted in the House on 5<sup>th</sup> November, 2020 the sitting of the Haryana Vidhan Sabha is held for 5<sup>th</sup> November, 2020 and 6<sup>th</sup> November, 2020 and two calling attention notices for each sitting have already been admitted by the Hon'ble Speaker. Therefore, as per well established practice in Haryana Legislative Assembly not more than two Calling Attention Notices are taken up for the sitting.</p> <p>Hence, Calling Attention Notice No.55 is disallowed on the abovesaid ground.</p>
56.	Shri Bishan Lal Saini, MLA	05.11.2020	<b>Regarding Illegal mining in Yamuna River in the State.</b>	<p>As per Report of the Business Advisory Committee adopted in the House on 5<sup>th</sup> November, 2020 the sitting of the Haryana Vidhan Sabha is held for 5<sup>th</sup> November, 2020 and 6<sup>th</sup> November, 2020 and two calling attention notices for each sitting have already been admitted by the Hon'ble Speaker. Therefore, as per well established practice in Haryana Legislative Assembly not more than two Calling Attention Notices are taken up for the sitting.</p> <p>Hence, Calling Attention Notice No.56 is disallowed on the abovesaid ground.</p>
57.	श्री प्रवीण डागर, विधायक	06.11.2020	केन्द्र सरकार द्वारा बनाए गए तीन कृषि कानूनों पर बोलने बारे।	<p>ध्यानाकर्षण सूचना संख्या 57 को माननीय अध्यक्ष महोदय द्वारा इस आधार पर अस्वीकर किया गया था, कि जिस विषय पर माननीय सदस्य ने ध्यानाकर्षण सूचना दी है उन विषयों पर ध्यानाकर्षण की सूचनाएं ग्रहित नहीं की जाती।</p>

58.	श्रीमती किरण चौधरी, विधायक	06.11.2020	गेस्ट टीचरों को समान काम समान वेतन देने बारे।	ध्यानाकर्षण सूचना संख्या 58 को इस आधार पर अस्वीकार किया गया है कि 5 नवम्बर, 2020 को सदन में अपनाई गई (B.A.C.) व्यवसायिक सलाहाकार समिति की रिपोर्ट के अनुसार हरियाणा विधान सभा की बैठक 5 नवम्बर, 2020 तथा 6 नवम्बर, 2020 के लिए आयोजित की गई है और 5 नवम्बर, 2020 एवं 6 नवम्बर, 2020 में होने वाली बैठकों के लिए 2-2 ध्यानाकर्षण सूचनाएं पहले ही माननीय अध्यक्ष महोदय ने स्वीकार कर ली हैं। इसलिए विधान सभा की कार्यप्रणाली के अनुसार एक बैठक में 2 से अधिक ध्यानाकर्षण सूचनाएं नहीं ली जाती।
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**SHORT DURATION NOTICE UNDER RULE-73A**

<p>Dr. Raghuvir Singh Kadian, MLA &amp; four other MLA's</p>	<p>05.11.2020</p>	<p>Regarding discussion on recently enacted farm legislations by the Government of India.</p>	<p>Short Duration Discussion No.1 given by you has been disallowed by the Hon'ble Speaker under Rule 73A of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly which is reproduce as under;-</p> <p style="text-align: center;">“Any member desirous of raising discussion on a matter of urgent public importance may give notice in writing 24 hours before the commencement of the sitting to the Secretary specifying clearly and precisely the matter to be raised;</p> <p style="text-align: center;">Provided that the notice shall be supported by the signatures of at least two other members.”</p>
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**STATEMENT(S) MADE BY THE MINISTER (S)**

<b>Sr. No.</b>	<b>Date</b>	<b>Made by</b>	<b>Subject matter</b>
1.	26.08.2020	Deputy Chief Minister	Regarding more than thirty thousand false registries in 32 cities of the State.
2.	26.08.2020	Health Minister	Regarding 46% increase in Infant Mortality Rate (April to June) 2020 in the State.
3.	05.11.2020	Deputy Chief Minister	Regarding more than thirty thousand false registries in 32 cities of the State.
4.	05.11.2020	Health Minister	Regarding 46% increase in Infant Mortality Rate (April to June) 2020 in the State.
5.	06.11.2020	Home Minister	Regarding smuggling of liquor in the liquor godowns of Kharkhoda (Sonipat), Samalkha (Panipat) and Fatehabad in the State.
6.	06.11.2020	Home Minister	Regarding the murder of Miss Nikita Tomar, a girl student of Aggarwal College, Balabhgarh.

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**COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN THEREON**

Number of speeches made by Ministers/Members						Time taken in minutes by Ministers/Members					
Members of Treasury Benches (Excluding Ministers)	Ministers	Independents	Members of Opposition			Members of Treasury Benches (Excluding Ministers)	Ministers	Independents	Members of Opposition		
			H.L.P.	I.N.C.	I.N.L.D.				H.L.P.	I.N.C.	I.N.L.D.
1	2	3	4	5	6	7	8	9	10	11	12
5 (13.50%)	13 (35%)	4 (10.80%)	-	14 (38%)	1 (2.70%)	27 (15.88%)	50 (29.41%)	27 (15.88%)	-	45 (26.47%)	21 (12.36%)

**Notes:-**

- i) Observation/Ruling etc. by the Chair and the time taken thereon is not included in the statement.
- ii) Questions Hour has been excluded from the statement.
- iii) Time taken by the Finance Minister in presenting the Budget Estimates is also not included in the statement.
- iv) Time taken on calling attention motions, personal explanations, point of order, motion in respect of legislation and the statements made by the Ministers etc. is also excluded from the statement.

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### FIGURES RELATING TO QUESTIONS

<b>Sr. No.</b>		
<b>1.</b>	<b>Total number of sittings of the Sabha</b>	<b>10</b>
<b>2.</b>	<b>Number of total questions (Starred/Un-starred) received.</b>	<b>549+160=709</b>
<b>3.</b>	<b>Number of Short Notice questions received.</b>	<b>Nil</b>
<b>4.</b>	<b>Total number of sittings at which questions hour was dispensed with/ not held.</b>	<b>Nil</b>
<b>5.</b>	<b>Total number of Members from whom notice were received.</b>	<b>51</b>
<b>6.</b>	<b>Total number of questions to which oral answers were given</b>	<b>62</b>
<b>7.</b>	<b>Largest number of questions orally answered on any one day.</b>	<b>11</b>
<b>8.</b>	<b>Least number of questions orally answered on any one day.</b>	<b>5</b>
<b>9.</b>	<b>Total number of Starred questions converted into Un-starred questions.</b>	<b>Nil</b>
<b>10.</b>	<b>Total number of Un-starred questions replied to</b>	<b>78</b>
<b>11.</b>	<b>Largest number of questions orally answered by any one Minister/Chief Minister.</b>	<b>14</b>
<b>12.</b>	<b>Largest number of questions orally addressed to any one Minister (Chief Minister).</b>	<b>33</b>
<b>13.</b>	<b>Total number of statements in replies to questions supplied to the member concerned.</b>	<b>16</b>



**STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTION ANSWERED \NOT PUT\POSTPONED**

<b>DATE</b>	<b><u>QUESTION</u> <u>TREASURY</u></b>	<b>OPPOSITION</b>	<b>INDEPENDENT</b>	<b>QUESTION NOT PUT</b>	<b>QUESTION POSTPONED/EXTENSION</b>
<b>26-08-2020</b>					
<b>05-11-2020</b>	<b>8</b>	<b>8</b>	<b>-</b>	<b>-</b>	<b>-</b>
<b>06-11-2020</b>	<b>8</b>	<b>3</b>	<b>-</b>	<b>4</b>	<b>-</b>

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**STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTIONS DEEMED TO HAVE BEEN ANSWERED UNDER RULE-45 (1)**

<b>DATE</b>	<b>TREASURY</b>	<b>OPPOSITION</b>	<b>INDEPENDENT</b>	<b>TOTAL NUMBER OF QUESTION DEEMED TO HAVE BEEN ANSWERED</b>	<b>TOTAL No. OF QUESTION ORALLY ANSWERED</b>	<b>QUESTION NOT PUT</b>	<b>EXTENSION</b>	<b>TOTAL NUMBER OF LISTED QUESTION</b>
<b>26-08-2020</b>	-	-	-	<b>20</b>	-	-	-	<b>20</b>
<b>05-11-2020</b>	<b>3</b>	<b>1</b>	-	<b>4</b>	<b>16</b>	-	-	<b>20</b>
<b>06-11-2020</b>	<b>1</b>	<b>4</b>	-	<b>5</b>	<b>11</b>	<b>4</b>	-	<b>20</b>

5.

**STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS  
IN THE NAME OF THE DIFFERENT MINISTERS DATE-WISE**

DATE	CHIEF MINISTER	DEPUTY CHIEF MINISTER	POWER MINISTER	EDUCATION MINISTER	HEALTH MINISTER	AGRICULTURE MINISTER	TRANSPORT MINISTER	WELFARE OF SC/BC MINISTER
26-08-2020	4	6		1	6	1	1	1
05-11-2020	6	6	1	2	1	2	2	
06-11-2020	5	7	1		4	3		

## WALK -OUTS

<b>Sr. No.</b>	<b>Date</b>	<b>Member (s) walking out</b>	<b>Reason</b>
1.	26.08.2020	Shri Abhay Singh Chautala, Member of the Indian National Lok Dal.	Shri Abhay Singh Chautala, Member of the Indian National Lok Dal staged a walk out as a protest against not given him the time to ask the supplementaries on his Calling Attention Motions.
2.	26.08.2020	All the Members of the Indian National Congress Party present in the House.	During the course of discussion of the Haryana Rural Development (Amendment) Bill, 2020, all the Members from the Indian National Congress Party present in the House, staged a walk out as a protest against passing the Bills without discussion.
3.	26.08.2020	All the Members of the Indian National Congress Party present in the House.	During the course of discussion of the Haryana Development and Regulation of Urban Areas (Second Amendment and Validation) Bill, 2020, all the Members from the Indian National Congress Party present in the House staged a walk out as a protest against not to inquire the alleged Land registration scam in the state by the C.B.I. or Sitting Judge of the High Court of Punjab and Haryana or a Committee of the House.
4.	05.11.2020	All the Members of the Indian National Congress Party present in the House.	During the presentation of the Report of the Business advisory Committee. All the Members of the Indian National Congress Party present in the House, staged a walk out as a protest against the short duration of the Session and for sittings of the House not having been increased.
5.	06.11.2020	All the Members of the Indian National Congress Party present in the House.	All the Members of the Indian National Congress Party present in the House, staged a walk out as a protest against not to admit their Non-Official –Resolution and Calling Attention Motions on the various important issues.
6.	06.11.2020	Shri Bhupinder Singh Hooda and Smt. Kiran Choudhry, Members of the Indian National Congress Party.	Shri Bhupinder Singh Hooda and Smt. Kiran Choudhry, Members of the Indian National Congress Party, staged a walk out as a protest against not to hold voting on the Official Resolution and not to call back the named Members of their party.

<b>7.</b>	<b>06.11.2020</b>	<b>Shri Abhay Singh Chautala, Member of the Indian National Lok Dal.</b>	<b>Shri Abhay Singh Chautala, Member of the Indian National Lok Dal staged a walk out as a protest being not satisfied with the Official Resolution.</b>
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## **APPENDIX BULLETINS**

(Containing brief record of the sittings of the Fourteenth Vidhan Sabha held during  
the 4<sup>th</sup> (August-November) Session, 2020)

### **BULLETIN NO. 1**

**Wednesday, the 26<sup>th</sup> August, 2020**

(from 2.00 P.M. to 4.48 P.M.)

#### **I. SECRETARY ANNOUNCEMENT**

As soon as the House assembled, the Secretary announced in the House that Shri Gian Chand Gupta, Hon'ble Speaker found infected by the Corona Virus. Hence, in his absence, Shri Ranbir Gangwa, Hon'ble Deputy Speaker will preside over the House as Speaker under Article 180 (2) of the Constitution of India.

#### **II. OBITUARY REFERENCES**

The Deputy Chief Minister made references to the deaths of the late:-

1. Shri Hansraj Bhardwaj, former Governor of Karnataka.
2. Shri Lalji Tandon, Governor of Madhya Pardesh.
3. Shri Mange Ram Gupta, former Minister of Haryana.
4. Shri Sri Krishan Hooda, Member of Haryana Legislative Assembly.
5. Shri Mani Ram, former Member of Haryana Legislative Assembly.
6. Pandit Jasraj, a prominent Classical Vocalist.
7. Freedom Fighter of Haryana.
8. Martyrs of Haryana.
9. A tribute to Corona Warriors and Others.
10. Tragedy with Haryana Police Personnel.
11. Others.

and spoke for 12 minutes. He also made a suggestion that the name of Shri Bijender Rawat, cousin of Shri Nayan Pal Rawat, M.L.A., may also be added in the above said list and the same was agreed to.

Dr Raghuvir Singh Kadian, a Member from the Indian National Congress Party, spoke for a while and made a suggestion that the name of Chaudhary Chottu Ram, Freedom Fighter and r/o Village Dhaur, Tehsil



Beri, District Jhajjar, may also be added in the above said list and the same was agreed to.

Shri Bhupinder Singh Hooda, Leader of the Opposition, spoke for 14 minutes.

The Home Minister also spoke for 6 minutes and made a suggestion that the name of Smt. Saraswati Devi w/o Shri Maha Singh, former Minister of Haryana, may also be added in the above said list and the same was agreed to.

Shri Randhir Singh Gollen, an Independent Member, spoke for a while and made a suggestion that the name of Shri Raj Singh Mann, father in Law of Shri Balraj Kundu, M.L.A., may also be added in the above said list and the same was agreed to.

The Deputy Speaker act as Speaker also associated himself with the sentiments expressed in the House and spoke for 1 minute.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

### **III. EXCLUSION OF VERBAL DISCUSSION ON THE QUESTIONS HOUR AND ADMITTED TWO CALLING ATTENTION MOTIONS**

The Deputy Speaker act as Speaker informed the House that keeping in view of the extraordinary circumstances arises due to the Covid-19, the Business Advisory Committee has decided that there will be no verbal discussion on the Questions Hour and two Calling Attention Motions, which were admitted for today. Thereafter, the Deputy Speaker act as Speaker with the sense of the House, announced that Questions Hour will exclude from today's list of business but all starred and un-starred questions and their written answers will be laid on the table of the House by the Parliamentary Affairs Minister under Rule 45 (2) and (3) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. He further announced that there will be no verbal discussion on the two Calling Attention Motions also, which were admitted for today but it may deem to have been read and their written answers will also be deem to have been laid on the table of the House.

But the several Members from the Indian National Congress Party and Shri Abhay Singh Chautala, Member from the Indian National Lok Dal didn't satisfy with the decision of the Business Advisory Committee to exclude the Questions Hour from the today's list of Business and no verbal discussion on the two Calling Attention Motions, which were admitted for today. They continuously argued with the Speaker over the above said issue. The Deputy Speaker act as Speaker assured the Members that they can raise their issues in the next sitting of the Assembly Session.

The Home Minister and the Parliamentary Affairs Minister also spoke on the above said matter.

#### **IV. QUESTIONS AND THEIR ANSWERS LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister with the sense of the House, laid the written replies of the starred and un-starred Questions on the table of the House under Rule 45 (2) and (3) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

#### **V. ANNOUNCEMENTS**

##### **(a) BY THE SPEAKER**

##### **PANEL OF CHAIRPERSONS**

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Deputy Speaker act as Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Dr. Kamal Gupta, M.L.A.
2. Smt. Seema Trikha, M.L.A.
3. Shri Jagbir Singh Malik, M.L.A.
4. Shri Randhir Singh Gollen, M.L.A.

##### **(b) BY THE SECRETARY**

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in September, 2018 and January-March, 2020 and have since been Assented to by the \*President/Governor.

## **September Session, 2018**

The Factories (Haryana Amendment) Bill, 2018.

## **January-March Session, 2020**

1. The Haryana Private Universities (Amendment) Bill, 2020.
2. The Haryana State Higher Education Council (Amendment) Bill, 2020.
3. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2020.
4. The Haryana Appropriation (No. 1) Bill, 2020.
5. The Haryana Agricultural Produce Markets (Amendment) Bill, 2020.
6. The Haryana State Council for Physiotherapy Bill, 2020
7. The Haryana Panchayati Raj (Amendment) Bill, 2020.
8. The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2020.
9. The Indian Stamp (Haryana Amendment) Bill, 2020.
10. The Haryana Official Language (Amendment) Bill, 2020.
11. The Punjab Excise Haryana Amendment) Bill, 2020.
12. The Haryana Scheduled Castes (Reservation in Admission in Government Educational Institutions) Bill, 2020.
13. The Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2020.
14. The Haryana Consolidation of Project Land (Special Provisions) Amendment Bill, 2020.
15. The Haryana Appropriation (No. 2) Bill, 2020.

## **VI. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE**

The Deputy Speaker act as Speaker presented the First Report of the Business Advisory Committee as under:-

“The Committee met at 11.00 A.M on Wednesday, the 26<sup>th</sup> August, 2020 in the Chamber of the Hon’ble Speaker.

The Committee recommends that unless the Hon’ble Deputy Speaker act as Speaker otherwise directs, the Assembly whilst in Session, shall meet on Wednesday, the 26<sup>th</sup> August, 2020 at 02.00 P.M. and adjourn after the conclusion

of the Business entered in the List of Business for the day without question being put.

The Committee, after some discussion, further recommends that the Business on 26<sup>th</sup> August, 2020 be transacted by the Sabha as under:-

WEDNESDAY, THE 26<sup>TH</sup> AUGUST  
2020 (02.00 P.M.)

1. Obituary References.
2. Questions Hour.
3. Presentation and adoption of report of the Business Advisory Committee.
4. Presentation of Supplementary Estimates (First Installment) for the year 2020-21 and the Report of the Estimates Committee thereon.
5. Discussion and Voting on Supplementary Estimates (First Installment) for the year 2020-21.
6. Motion under Rule-15 regarding Non-stop sitting.
7. Motion under Rule-16 regarding adjournment of the Sabha sine-die.
8. Papers to be laid/re-laid on the Table of the House.
9. Legislative Business.
10. The Haryana Appropriation Bill in respect of Supplementary Estimates (First Installment) for the year 2020-2021.
11. Any other Business.”

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

Smt. Geeta Bhukkal and Shri Bhupender Singh Hooda, Members from the Indian National Congress Party, spoke for 2 minutes each.

The Parliamentary Affairs Minister also spoke for 3 minutes.

***The motion was put and carried.***

## **VII. MOTION UNDER RULE 15**

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

*The motion was put and carried.*

## **VIII. MOTION UNDER RULE 16**

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

*The motion was put and carried.*

## **IX. CALLING ATTENTION NOTICES AND STATEMENTS THEREON.**

### **(i) Regarding thirty thousand and above illegal registries in Thirty Two Cities in the State.**

The Deputy Speaker act as Speaker informed the House that he had received a Calling Attention Motion No. 6 given notice of by Shri Abhay Singh Chautala, M.L.A. regarding thirty thousand and above illegal registries in Thirty Two Cities in the State and the same has been admitted for today i.e. 26.8.2020. The Deputy Speaker act as Speaker further informed the House that he had also received a Calling Attention Motion No. 16 given notice of by Smt. Kiran Choudhry, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 6. The Deputy Speaker act as Speaker further informed the House that he had also received an Adjournment Motion No. 2 given notice of by Shri Varun Chaudhary and 9 others M.L.As (Shri Bishan Lal, Shri Bharat Bhushan Batra, Shri Aftab Ahmad, Smt. Geeta Bhukkal, Shri Kuldeep Vats, Shri Jagbir Singh Malik, Smt. Shakuntala Khatak, Shri Mewa Singh and Shri Amit Sihag) on the similar subject, which has been converted into Calling Attention Motion No. 34 and clubbed with Calling Attention Motion No. 6. He further informed the House that as decided by the Business Advisory Committee, the Calling Attention Motion No. 6 may be deem to have been read.

He further asked the Deputy Chief Minister to lay the reply of the above said Calling Attention Motion on the table of the House, which may be deem to have been read.

### **(ii) Regarding 46% increase in Child Mortality Rate (from April to June) 2020 in the State.**

The Deputy Speaker act as Speaker informed the House that he had received a Calling Attention Motion No. 12 given notice of by Shri Abhay Singh Chautala, M.L.A. regarding 46% increase in Child Mortality Rate (from April to June) 2020 in the State and the same has been admitted for today i.e. 26.8.2020. He further informed the House that as decided by the Business Advisory Committee, the Calling Attention Motion No. 12 shall be deem to have been read.

He further asked the Health Minister to lay the reply of the above said Calling Attention Motion on the table of the House, which may be deem to have been read.

## **X. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2020-2021**

The Parliamentary Affairs Minister presented the Supplementary Estimates 2020-2021 (First Instalment).

## **XI. PRESENTATION OF REPORT OF THE COMMITTEE ON ESTIMATES**

Shri Subhash Sudha, Chairperson of the Committee on Estimates presented the Report of the Committee on the Supplementary Estimates 2020-2021 (First Instalment).

## **XII. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2020-2021 (FIRST INSTALMENT)**

### **Discussion and Voting on the Demands for Supplementary Grants.**

As per the past practice and to save the time of the House, the demands on the order paper (No. 1 to 7, 10,13,15,17 to 18, 21, 27 to 28, 32, 34 to 38, 40, 42 to 43) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Deputy Speaker act as Speaker asked the Members that discussion on any demand for Supplementary Estimates would be limited on the item for which it has been made under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly. He further requested the Members to indicate the demand number on which they wish to raise discussion.

No Member rose to speak

Demand Nos. 1 to 7 were put together and carried.

Demand No. 10 was put and carried.

Demand No. 13 was put and carried.

Demand No. 15 was put and carried.

Demand Nos. 17 to 18 were put together and carried.

Demand No. 21 was put and carried

Demand Nos. 27 to 28 were put together and carried.

Demand No. 32 was put and carried.

Demand Nos. 34 to 38 were put together and carried

Demand No. 40 was put and carried.

Demand Nos. 42 to 43 were put together and carried.

### **XIII. PAPERS LAID/RE-LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister laid papers from Sr. Nos. 1 to 8 and 89 to 148 and re-laid from Sr. Nos. 9 to 88 on the Table of the House.

### **XIV. RAISING THE MATTER OF CALLING ATTENTION MOTIONS**

Shri Abhay Singh Chautala, Member of the Indian National Lok Dal raised the matter of his Calling Attention Motions which were admitted for today but no supplementary was allowed to him. He further stated that he is not satisfied with the reply given by the concerned Minister on his Calling Attention Motions. He urged the Speaker that he may be allowed to ask the supplementaries but the Deputy Speaker act as Speaker asked the Member that as per the decision of the Business Advisory Committee, the verbal discussion on the Calling Attention Motions could not be allowed. Shri Abhay Singh Chautala continuously insisted on his demand and interrupted the proceedings of the House.

### **XV. WALK OUT**

Shri Abhay Singh Chautala, Member of the Indian National Lok Dal staged a walk out as a protest against not given him the time to ask the supplementaries on his Calling Attention Motions.

### **XVI. LEGISLATIVE BUSINESS.**

#### **1. The Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2020.**

At 3.16 P.M., the Deputy Chief Minister introduced the Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2020 and also moved-

That the Punjab Village Common Lands (Regulation) Haryana Amendment Bill be taken into consideration at once.

During the introducing stage of the above said Bill, Shri Jagbir Singh Malik and Shri Bhupender Singh Hooda, Members from the Indian National Congress Party urged the Speaker that as this Bill is important for the people of the State. So, this Bill may be deferred to the next sitting of Session for detailed consideration.

#### **XVII. DEFERRMENT OF THE BILL FOR DETAILED CONSIDERATION**

On a suggestion made by Shri Jagbir Singh Malik, Shri Bhupinder Singh Hooda, M.L.As and agreed by the Deputy Chief Minister, the Deputy Speaker act as Speaker with the sense of the House, deferred the Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2020 to the next sitting of Session for detailed consideration.

#### **XVIII. RAISING THE MATTER OF ONLINE TRANSFER POLICY OF WOMEN SUPERVISOR IN WOMEN AND CHILD DEVELOPMENT DEPARTMENT**

Shri Dharm Pal Gonder, an Independent Member raised the matter of online transfer policy of Women Supervisor in Women and Child Development Department and demanded that the Government should reconsider the online transfer policy, so that the Women Supervisor may not suffer.

Smt. Geeta Bhukkal, Shri Jagbir Singh Malik and Shri Bhupinder Singh Hooda, Members from the Indian National Congress Party also supported the views expressed by Shri Dharm Pal Gonder.

#### **XIX. RESUMPTION OF LEGISLATIVE BUSINESS**

##### **2. The Haryana Rural Development (Amendment) Bill, 2020.**

At 3.24 P.M., the Deputy Chief Minister introduced the Haryana Rural Development (Amendment) Bill, 2020 and also moved-

That the Haryana Rural Development (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.



Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

Shri Kuldeep Vats, Shri Jagbir Singh Malik, Shri Bhart Bhushan Batra and Shri Bhupinder Singh Hooda, Members from the Indian National Congress Party, spoke for a while, 1, 1 and 2 minutes respectively.

The Parliamentary Affairs Minister also spoke for 1 minute.

*The motion was put and carried.*

## **XX. WALK OUT**

During the course of discussion of the Haryana Rural Development (Amendment) Bill, 2020, all the Members from the Indian National Congress Party present in the House, staged a walk out as a protest against passing the Bills without discussion.

## **XXI. RESUMPTION OF LEGISLATIVE BUSINESS**

### **3. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2020.**

At 3.32 P.M., the Home Minister introduced the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2020 and also moved-

That the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Clause 2, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Home Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**4. The Haryana Lifts and Escalators (Amendment) Bill, 2020.**

At 3.36 P.M., the Power Minister introduced the Haryana Lifts and Escalators (Amendment) Bill, 2020 and also moved-

That the Haryana Lifts and Escalators (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**5. The Haryana Municipal Corporation (Amendment) Bill, 2020.**

At 3.40 P.M., the Home Minister introduced the Haryana Municipal Corporation (Amendment) Bill, 2020 and also moved-

That the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together and carried

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Home Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**6. The Haryana Municipal (Amendment) Bill, 2020.**

At 3.43 P.M., the Home Minister introduced the Haryana Municipal (Amendment) Bill, 2020 and also moved-

That the Haryana Municipal (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Home Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**7. The Haryana Fire Service (Amendment) Bill, 2020.**

At 3.47 P.M., the Home Minister introduced the Haryana Fire Service (Amendment) Bill, 2020 and also moved-

That the Haryana Fire Service (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Clause 2, Clause 3, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Home Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**8. The Haryana Municipal Entertainment Duty (Amendment) Bill, 2020.**

At 3.51 P.M., the Home Minister introduced the Haryana Municipal Entertainment Duty (Amendment) Bill, 2020 and also moved-

That the Haryana Municipal Entertainment Duty (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Home Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**9. The Haryana Development and Regulation of Urban Areas (Second Amendment and Validation) Bill, 2020.**

At 3.55 P.M., the Deputy Chief Minister introduced the Haryana Development and Regulation of Urban Areas (Second Amendment and Validation) Bill, 2020 and also moved-

That the Haryana Development and Regulation of Urban Areas (Second Amendment and Validation) Bill be taken into consideration at once.

Shri Bharat Bhushan Batra, Shri Bhupinder Singh Hooda, Shri Jagbir Singh Malik, Members from the Indian National Congress Party, spoke for 15, 1, and 1 minute respectively.

Shri Ram Kumar Gautam, a Member from the Jannayak Janata Party, spoke for 3 minutes.

Shri Rakesh Daultabad, an Independent Member, spoke for 2 minutes.

The Deputy Chief Minister, by way of reply, spoke for 9 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 4 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

*The motion was put and carried.*

## **XXII.WALK OUT**

During the course of discussion of the Haryana Development and Regulation of Urban Areas (Second Amendment and Validation) Bill, 2020, all the Members from the Indian National Congress Party present in the House staged a walk out as a protest against not to inquire the alleged Land registration scam in the state by the C.B.I. or Sitting Judge of the High Court of Punjab and Haryana or a Committee of the House.

## **XXIII.RESUMPTION OF LEGISLATIVE BUSINESS**

### **10. The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2020.**

At 4.31 P.M., the Parliamentary Affairs Minister introduced the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2020 and also moved-

That the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried.*

## **XXIV.RAISING THE MATTER OF DISALLOWING OF CALLING ATTENTION MOTION**

Shri Balraj Kundu, an Independent Member raised the matter of disallowing of his Calling Attention Motion regarding केन्द्र सरकार द्वारा कृषि क्षेत्र में जो तीन अध्यादेश पारित किए [(1) अत्यावश्यक वस्तु अधिनियम, (2) द फार्मर्स प्रोड्यूस ट्रेड

एंड कॉमर्स (प्रोमोशन एंड फेसिलिएशन) अध्यादेश, 2020 एफपीटीसी तथा (3) एफ.ए. पी.ए.एफ.एस. (फार्मर एम्पावरमेंट एंड प्रोटेक्शन एग्रीमेंट ऑन प्राइस इश्युरेंस एंड फार्म सर्विसज आर्डिनेंस, 2020)] and urged the Speaker to discuss these important matters as they relate to the farmers. The Deputy Speaker act as Speaker asked the Member that he can discuss these matters in the next sitting of the Session.

## **XXV. RESUMPTION OF LEGISLATIVE BUSINESS**

### **11. The Haryana Goods and Services Tax (Amendment) Bill, 2020.**

At 4.34 P.M., the Deputy Chief Minister introduced the Haryana Goods and Services Tax (Amendment) Bill, 2020 and also moved-

That the Haryana Goods and Services Tax (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 17 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

*The motion was put and carried.*

### **12. The Haryana Value added Tax (Amendment) Bill, 2020.**

At 4.42 P.M., the Deputy Chief Minister introduced the Haryana Value added Tax (Amendment) Bill, 2020 and also moved-

That the Haryana Value added Tax (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**13. The Haryana Appropriation (No.3) Bill, 2020.**

At 4.45 P.M., the Parliamentary Affairs Minister introduced the Haryana Appropriation (No.3) Bill, 2020 and also moved-

That the Haryana Appropriation (No.3) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried.*

The Sabha then adjourned sine die.

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**BULLETIN NO. 2**  
**Thursday, the 5<sup>th</sup> November, 2020**

(from 2.00 P.M. to 6.34 P.M.)

**I. OBITUARY REFERENCES**

The Chief Minister made references to the deaths of the late:-

1. Bharat Ratna Shri Pranab Mukherjee, former President of India.
2. Shri Ram Vilas Paswan, Union Minister.
3. Shri Suresh Angadi, Union Minister of State.
4. Shri Jaswant Singh, former Union Minister.
5. Shri Swami Agnivesh, former Minister of Haryana.
6. Shri Dev Raj Dewan, former Member of Haryana Legislative Assembly.
7. Shri Mamu Ram, former Member of Haryana Legislative Assembly.
8. Smt. Saroj, former Member of Haryana Legislative Assembly.
9. Freedom Fighter of Haryana
10. Martyrs of Haryana.
- .. Others.

and spoke for 14 minutes. He also made a suggestion that the name of Smt. Roshni Devi, mother-in-law of Shri Bishamber Singh, M.L.A., may also be added in the above said list and the same was agreed to.

Shri Bhupinder Singh Hooda, Leader of the Opposition, spoke for 12 minutes.

The Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.



## II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	16	-	-	26

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 38

## III. ANNOUNCEMENTS BY THE SPEAKER

### (i) REGARDING LEAVE OF ABSENCE.

The Speaker informed the House that he has received an intimation through e-mail from Smt. Geeta Bhukkal, M.L.A., in which she has expressed her inability to attend the Haryana Vidhan Sabha Session commencing from 5<sup>th</sup> November, 2020 as she is admitted in Medanta Hospital for her treatment due to infection of Corona Virus.

### (ii) REGARDING PUBLICATION OF 'SADAN SANDESH' MAGAZINE OF HARYANA VIDHAN SABHA.

The Speaker informed the House that the Haryana Vidhan Sabha has started to publish a monthly Magazine namely 'Sadan Sandesh' for bringing the awareness among the public representatives towards the constitutional values and Government's achievements. He also invited all the Members of the House to give their articles for this Magazine in which they can raise the matters of public importance.

**(iii) REGARDING TO INSERT THE 'HARYANA' WORD IN PLACE OF 'PUNJAB' WORD AT THE TITLE OF 163 ACTS.**

The Speaker informed the House that at present 163 Acts are enforced in the Haryana State which are still started with the title of 'Punjab' word. Hence, he has hold a meeting on 24<sup>th</sup> September, 2020 with the Chief Secretary and Legal Remembrance, Haryana to insert the 'Haryana' word in place of 'Punjab' word in the title of 163 Acts. He further informed the House that in that meeting it has also been decided to constitute a Committee to examine this issue. He also stated that the Committee will give its report within a month..

Shri Bharat Bhushan Batra, a Member of the Indian National Congress Party, also spoke on this matter and demanded that two or three Members from the Haryana Legislative Assembly be also included in the above said Committee. The Speaker assured the Member that as and when the report of the Committee will come and, if necessary, the matter will be considered for the constitution of a Committee of the House.

**IV. CONGRATULATIONS ON THE BIRTHDAY OF THE MEMBER OF HARYANA LEGISLATIVE ASSEMBLY.**

The Speaker and several Members of the House congratulated to Shri Ghanshyam Saraf, a Member of the Haryana Legislative Assembly on his birthday.

Shri Ghanshyam Saraf also thanked all the Members of the House.

**V. ANNOUNCEMENT BY THE SECRETARY**

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Session held in August, 2020 and have since been Assented to by the Governor.

**AUGUST SESSION, 2020**

1. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2020.
2. The Haryana Lifts and Escalators (Amendment) Bill, 2020.
3. The Haryana Municipal Corporation (Amendment) Bill, 2020.

4. The Haryana Municipal (Amendment) Bill, 2020.
5. The Haryana Fire Service (Amendment) Bill, 2020.
6. The Haryana Municipal Entertainment Duty (Amendment) Bill, 2020.
7. The Haryana Development and Regulation of Urban Areas (Second Amendment and Validation) Bill, 2020.
8. The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2020.
9. The Haryana Appropriation (No.3) Bill, 2020.
10. The Haryana Goods and Services Tax (Amendment) Bill, 2020.
11. The Haryana Value Added Tax (Amendment) Bill, 2020.

## **VI. SECOND REPORT OF THE BUSINESS ADVISORY COMMITTEE**

The Speaker presented the Second Report of the Business Advisory Committee as under:-

“The Committee met at 11.00 A.M on Thursday, the 05<sup>th</sup> November, 2020 in the Chamber of the Hon’ble Speaker.

The Committee recommends that unless the Hon’ble Speaker otherwise directs, the Assembly whilst in Session, shall meet on Thursday, the 5<sup>th</sup> November, 2020 at 02.00 P.M. and adjourn at 6.30 P.M. without question being put.

The Committee also recommends that on Friday, the 6<sup>th</sup> November, 2020 the Assembly shall meet at 10.00 A.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on 5<sup>th</sup> November, 2020 and 6<sup>th</sup> November, 2020 be transacted by the Sabha as under :-

THURSDAY, THE 5<sup>TH</sup> NOVEMBER  
2020 (02.00 P.M.)

1. Obituary References.
2. Questions Hour.
3. Presentation and adoption of second report of the Business Advisory Committee.
4. Papers to be laid on the Table of the House.
5. Legislative Business.

FRIDAY, THE 6<sup>TH</sup> NOVEMBER, 2020  
(10.00 A.M.)

1. Questions Hour.
2. Motion under Rule-15 regarding Non-stop sitting.
3. Motion under Rule-16 regarding adjournment of the Sabha sine-die.
4. Papers to be laid, if any.
5. Legislative Business.
6. Any other Business.

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the Second Report of the Business Advisory Committee.

Shri Bhupender Singh Hooda, Leader of the Opposition, spoke for 1 minute and urged the Speaker to extend the sittings of the House so that the Members could discuss the farm laws enacted by the Central Government as these farm acts will destroy the farming community.

Shri Balraj Kundu, an Independent Member also spoke for a while.

*The motion was put and carried.*

## **VII. WALK OUT**

During the presentation of the Report of the Business Advisory Committee, some Members of the Indian National Congress Party came into the well of the House and argued with the Speaker to extend the sittings of the House so that they could discuss farm laws enacted by the Central Government and many other

important issues. The Speaker assured the Members that if any business will remain pending tomorrow then sittings of the House will be extended but the Members of the Indian National Congress Party continuously argued with the Speaker over this issue. The Speaker time and again asked the Members to resume their seats but they did not do so and all the Members of the Indian National Congress Party present in the House, staged a walk out as a protest against the short duration of the Session and for sittings of the House not having been increased.

#### **VIII. NOTICE OF PRIVATE MEMBER BILLS/RESOLUTIONS.**

As and when the Speaker called upon Shri Abhay Singh Chautala, M.L.A. to read out his Calling Attention Notice regarding more than thirty thousand false registries in 32 cities of the State, which was admitted for today. Shri Abhay Singh Chautala wanted to know the fate of his Private Member Bills relating to the farm laws enacted by the Central Government first. The Speaker asked the Member that he should read out his Calling Attention Notice first and later on he will be informed the fate of his Private Member Bills but he continuously argued with the Speaker in this regard. He also raised the issue of Non-Official- Day and even quoted the Rule 30 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly regarding Arrangement of Private Members' business. He further stated that as today is Thursday hence, Private Members' business should be taken up first.

The Speaker asked the Member that no Private Members' Business can be conducted on the first day of the Session. He again asked Shri Abhay Singh Chautala to read out his Calling Attention Notice but he did not do so and continuously argued with the Speaker over this issue.

Smt Kiran Choudhry, a Member of the Indian National Congress Party also wanted to know the fate of her resolution regarding against the farm laws enacted by the Central Government. The Speaker informed the Member that as per the opinion of the L.R. and A.G., Haryana, such resolution can not be brought in the House as it is not legally tenable.

Shri Bhupinder Singh Hooda, Leader of the Opposition and Shri Bharat Bhushan Batra, M.L.A. also spoke on this matter,

The Chief Minister also spoke on this matter and stated that the Indian National Congress Party is misleading on the farm laws.

After hearing the views from both the sides, the Speaker informed the House that he had received a Short Duration Notice from the Members of the Indian National Congress Party regarding the farm laws enacted by the Central Government, which has been admitted. He further stated that a short duration discussion will be held tomorrow i.e. on 6.11.2020 and the Members will be given ample opportunity to speak on this issue but the Members of the Indian National Congress Party were not satisfied with the assurance given by the Speaker and continuously interrupted the proceedings of the House.

## **IX. CALLING ATTENTION NOTICES AND STATEMENTS THEREON.**

### **(i) Regarding more than thirty thousand false registries in 32 cities of the State.**

The Speaker informed the House that he had received a Calling Attention Motion No. 6 given notice of by Shri Abhay Singh Chautala, M.L.A. regarding more than thirty thousand false registries in 32 cities of the State and the same has been admitted

The Speaker further informed the House that he had also received a Calling Attention Motion No. 16 given notice of by Smt. Kiran Choudhry, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 6. Hence, She Can also ask her supplementary.

The Speaker further informed the House that he had also received an Adjournment Motion No. 2 given notice of by Shri Varun Chaudhary and 9 others M.L.As (Shri Bishan Lal, Shri Bharat Bhushan Batra, Shri Aftab Ahmad, Smt. Geeta Bhukkal, Shri Kuldeep Vats, Shri Jagbir Singh Malik, Smt. Shakuntala Khatak, Shri Mewa Singh and Shri Amit Sihag) on the similar subject, which has been converted into Calling Attention Motion No. 34 and clubbed with Calling Attention Motion No. 6. He further stated that being a first signatory, Shri Varun Chaudhary and two other signatories can also ask their supplementaries.

He further asked Shri Abhay Singh Chautala to read out his notice and the Minister concerned to make a statement thereafter.

Shri Abhay Singh Chautala read out his notice.

The Deputy Chief Minister then made a statement.

**(ii) Regarding 46% increase in Infant Mortality Rate (April to June) 2020 in the State.**

The Speaker informed the House that he had received a Calling Attention Motion No. 12 given notice of by Shri Abhay Singh Chautala, M.L.A. regarding 46% increase in Infant Mortality Rate (April to June 2020) in the State and the same has been admitted for today.

He further asked Shri Abhay Singh Chautala to read out his notice and the Minister concerned to make a statement thereafter.

Shri Abhay Singh Chautala read out his notice.

The Health Minister then made a statement.

**X. PAPERS LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister laid papers from Sr. Nos. 1 to 21 on the Table of the House.

**XI. OFFICIAL RESOLUTIONS-**

**(i) Regarding the withdrawal of “The Haryana Control of Organised Crime Bill, 2019”**

At 5.31-P.M., the Home Minister moved the following resolution:-

“कि हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019” संगठित अपराध सिंडीकेट या गैंग द्वारा आपराधिक गतिविधियों को रोकने तथा नियन्त्रण करने और उनसे निपटने के लिए विशेष उपबन्ध करने हेतु प्रस्तुत किया गया था। इसलिए “हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019” राज्य सरकार द्वारा बनाया गया था और हरियाणा विधानसभा द्वारा 04 अगस्त, 2019 को पारित किया गया था।

और चूंकि, उक्त विधेयक हरियाणा के राज्यपाल को, भारत के संविधान के अनुच्छेद 200 में दिए गए उपबन्धों की अनुपालना में उनकी सहमति के लिए उनके सम्मुख प्रस्तुत किया गया।

और चूंकि, राज्यपाल ने, भारत के संविधान के अनुच्छेद 201 के अधीन, उक्त विधेयक को, भारत के राष्ट्रपति के विचार हेतु आरक्षित रख लिया था।

और चूंकि, “हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019” भारत के राष्ट्रपति की सहमति के लिए भारत सरकार, गृह मन्त्रालय को भेजा गया था। गृह मन्त्रालय, भारत सरकार द्वारा इलैक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय, भारत सरकार की टिप्पणी के लिए भेजा गया था तथा यह पाया गया था कि “हरियाणा

संगठित अपराध नियन्त्रण विधेयक, 2019" की धारा 14 में यथा प्रस्तावित अवरोधन के लिए उपबन्ध पहले ही भारतीय तार अधिनियम, 1885 ( 1885 का केन्द्रीय अधिनियम 13) और सूचना एवं प्रौद्योगिकी अधिनियम 2000( 2000 का केन्द्रीय अधिनियम 21) क्रमशः इनके अधीन बनाए गए नियमों में पहले ही किए गए हैं। अतः "हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019" में इस प्रावधान का होना भ्रम की स्थिति उत्पन्न करता है इसलिए इलैक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय, भारत सरकार उक्त प्रावधान का समर्थन नहीं करता है।

तदनुसार, राज्य सरकार ने गृह मन्त्रालय, भारत सरकार को "हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019" पर उठाई गई आपत्ति के निवारण हेतु वापिस लौटाने के लिए अनुरोध किया था चूंकि इलैक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय, भारत सरकार द्वारा की गई टिप्पणी के दृष्टिगत नया हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2020 प्रस्तुत किया जाए।

और चूंकि, दिनांक 16 अक्टूबर, 2020 को मन्त्री परिषद् की बैठक में "हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019" को वापिस लेने और नया "हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2020" प्रस्तुत करने का निर्णय लिया गया है।

इसलिए अब, भारत के संविधान के अनुच्छेद 200 और 201 में दिए गए उपबन्धों के अनुसरण में हरियाणा राज्य की विधानसभा, "हरियाणा संगठित अपराध नियन्त्रण विधेयक, 2019" को वापिस लेने का प्रस्ताव करती है।"

and spoke for 3 minutes.

*(The Motion was put and carried unanimously.)*

**(ii) Regarding for providing the remaining rooms to Haryana from the allotted rooms in Haryana and Punjab Vidhan Sabha Secretariat Building.**

At 5.36 P.M.,the Parliamentary Affairs Minister moved the following resolution:-

"हरियाणा राज्य पंजाब पुनर्गठन अधिनियम, 1966 (1966 का केन्द्रीय अधिनियम 1931) की धारा-3 के माध्यम से भारतीय संविधान की प्रथम अनुसूची में राज्य के रूप में सम्मिलित होकर 1 नवम्बर, 1966 से अस्तित्व में आया।

उस समय पंजाब तथा हरियाणा की सीमाओं का बंटवारा हुआ वहीं पर अन्य संसाधनों का भी बंटवारा हुआ। आज हमारे प्रदेश को बने हुए लगभग 54 वर्ष हो गए हैं परन्तु हमें अभी तक अपना पूरा हक नहीं मिला है। अतीत में जो भी सरकारें रही सभी ने अपने-अपने प्रयास किए कि हमें अपना पूरा हक मिले।



हम सभी इस बात के लिए पूरी तरह से वचनबद्ध हैं कि जब तक हमें अपना पूरा हक नहीं मिलता तब तक हम चैन से नहीं बैठेंगे। हरियाणा एवं पंजाब विधान भवन का बंटवारा दिनांक 17.10.1966 को तत्कालीन माननीय राज्यपाल महोदय, पंजाब के कार्यालय में तत्कालीन चीफ इंजीनियर, कैपिटल प्रोजेक्ट, चण्डीगढ़ द्वारा बैठक बुलाकर निर्धारित अनुपात के अनुसार आबंटित किया। विधान भवन ईमारत का कुल क्षेत्रफल 66430 Sq.Feet निर्धारित किया गया। जिसमें से 30890 Sq.Feet पंजाब विधान सभा सचिवालय को दिया गया तथा 10910 Sq.Feet पंजाब विधान परिषद् सचिवालय को दिया गया और 24630 Sq.Feet हरियाणा विधान सभा सचिवालय को दिया गया। जिसका विवरण निम्नलिखित है:—

8. परिषद् सदन लॉबी सहित जो हमें बंटवारे में आया जो आज हमारा सदन है, पूर्ण रूप से हमारे पास है।
9. बेसमेंट (उत्तर पूर्व) कक्ष संख्या 23,24,25,26 ये चार कमरे हमारे बंटवारे में आए जिसमें से कमरा न. 23 तथा 26 आज भी पंजाब विधान सभा के कब्जे में हैं।
10. ग्राउंड फ्लोर (दक्षिण-पश्चिम) कक्ष संख्या 27,28,29 तथा 30 ये चार कमरे जो बंटवारे के समय हमारे हिस्से में आए थे आज ये चारो कमरे पंजाब विधान सभा के कब्जे में हैं।
11. पहली मंजिल (दक्षिण-पश्चिम) कक्ष संख्या 66,67,68,69,70 तथा 71 कुल छः कमरे जो हमारे हिस्से में आए थे वो पूर्ण रूप से हमारे पास है।
12. पहली मंजिल (उत्तर पश्चिम) कक्ष संख्या 99,100,101,102,103,104, 106,107,108,109, 110,111,112 तथा 113 कुल 14 कमरे जो बंटवारे में हमारे हिस्से में आए जो आज पंजाब के कब्जे में हैं।
13. दूसरी मंजिल (उत्तर पश्चिम) कक्ष संख्या 123,124,125,126,127 तथा 128 कुल छः कमरे जो बंटवारे में आए वो पूर्ण रूप से हमारे पास हैं।
14. दूसरी मंजिल (उत्तर पूर्व) कक्ष संख्या 154,155,156,158,159 तथा 160 कुल छः कमरे जो हमारे बंटवारे में आए ये सभी कक्ष पंजाब विधान सभा के पास हैं परन्तु पूर्व में आपसी सहमति से पंजाब के बंटवारे में आए सात कमरे संख्या नं. 129 से लेकर 135 दूसरी मंजिल हरियाणा विधान सभा के पास हैं।

इस तरह कुल 20 कमरे जो हमारा हिस्सा है उन पर आज भी पंजाब ने अवैध तौर से कब्जा किया हुआ है। आज हमारे कर्मचारियों के लिए, विभिन्न दल के नेताओं के लिए, मंत्रियों के लिए तथा समितियों की बैठक के लिए पर्याप्त स्थान नहीं है। वहीं दूसरी ओर हमारे 20 कमरों पर पंजाब विधान सभा ने अवैध रूप से अपना कब्जा किया हुआ है।

यह महान सदन विधान सभा भवन की इमारत का अपना हिस्सा लेने के लिए किसी भी फोरम पर अपनी बात पुरजोर से एकजुटता के साथ उठाएगा तथा यह सदन पंजाब सरकार तथा पंजाब विधान सभा अध्यक्ष से भी अनुरोध करता है कि पंजाब पुर्नगठन अधिनियम 1966 के तहत जो हरियाणा एवं पंजाब विधान भवन का बंटवारा 17.10.1966 को हुआ उसका सम्मान करते हुए हरियाणा और पंजाब भवन की ईमारत में जो 24630 Sq.Feet स्थान जो हरियाणा विधान सभा सचिवालय को आवंटित हुआ उसमें से जो 20 कमरों पर पंजाब विधान सभा का अवैध कब्जा है उनको खाली करके हरियाणा विधान सभा को सौंपा जाए।”

and spoke for 4 minutes.

*(The Motion was put and carried unanimously)*

## **XII. LEGISLATIVE BUSINESS.**

### **1. The Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2020.**

At 5.46 P.M., the Deputy Chief Minister introduced the Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2020 and also moved-

That the Punjab Village Common Lands (Regulation) Haryana Amendment Bill be taken into consideration at once.

Shri Jagbir Singh Malik and Shri Varun Chaudhary, Members from the Indian National Congress Party, spoke for 1 minute each.

The Deputy Chief Minister, by way of reply spoke for 4 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

*The motion was put and carried.*

### **2. The Haryana State Employment of Local Candidates Bill, 2020.**

At 5.56 P.M., the Deputy Chief Minister introduced the Haryana State Employment of Local Candidates Bill, 2020 and also moved-

That the Haryana State Employment of Local Candidates Bill be taken into consideration at once.

Shri Bharat Bhushan Batra and Shri Jagbir Singh Malik, Members from the Indian National Congress Party, spoke for 4 minutes and for a while respectively.

The Deputy Chief Minister, by way of reply spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 and Sub Clause 3 of Clause 1, were put one by one and carried.

Sub Clause 4 of Clause 1

Shri Neeraj Sharma, Shri Bhupinder Singh Hooda and Shri Bharat Bhushan Batra, Members from the Indian National Congress Party, spoke for 1, 3 and 3 minutes respectively.

Shri Ram Kumar Gautam and Dr. Kamal Gupta, Members from the Treasury Benches, spoke for 4 minutes and for a while respectively.

The Deputy Chief Minister also spoke for 4 minutes.

The Chief Minister, by way of reply, spoke for 6 minutes.

was put and carried.

Sub Clause 5 of Clause 1 was put and carried.

Clauses 2 to 24 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**3. The Haryana Water Resources (Conservation, Regulation and Management) Authority Bill, 2020.**

At 6.30 P.M., the Agriculture and Farmer's Welfare Minister introduced the Haryana Water Resources (Conservation, Regulation and Management) Authority Bill, 2020 and also moved-

That Haryana Water Resources (Conservation, Regulation and Management) Authority Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Sub Clause 3 of Clause 1 were put one by one and carried.

Clauses 2 to 36 were put together and carried

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmer's Welfare Minister moved-

That the Bill be passed.

*The motion was put and carried.*

The Speaker, with the sense of the House, extended the time of the Sitting of the House at 6.30 P.M. for 15 minutes.

The Sabha then adjourned till 10.00 A.M. on Friday, the 6<sup>th</sup> November, 2020.

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**BULLETIN NO. 3**

**Friday, the 6<sup>th</sup> November, 2020**

(from 10.00 A.M. to 5.50 P.M.)

**I. QUESTIONS**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	12	4	-	23

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 11

**II. CONGRATULATIONS ON THE BIRTHDAY OF THE MEMBER OF HARYANA LEGISLATIVE ASSEMBLY.**

The Speaker and several Members of the House congratulated to Dr. Kamal Gupta, a Member of the Haryana Legislative Assembly on his birthday.

Dr. Kamal Gupta also thanked to all the Members of the House.

**III. MOTION UNDER RULE 15**

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

***The motion was put and carried.***

**IV. MOTION UNDER RULE 16**

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

***The motion was put and carried.***

## **V. RAISING THE MATTER OF NON OFFICIAL RESOLUTION**

As and when the Speaker informed the House that he had received a Calling Attention Motion No. 7 given notice of by Shri Abhay Singh Chautala, M.L.A. regarding smuggling of liquor in the liquor godowns of Kharkhoda (Sonipat), Samalkha (Panipat) and Fatehabad in the State during the period of lockdown and the same has been admitted for today. He further called upon to Shri Abhay Singh Chautala to read out his notice but suddenly Dr. Raghuvir Singh Kadian, Smt. Kiran Choudhry and Shri Bhupinder Singh Hooda, Members of the Indian National Congress Party stood up their seats and raised the matter of their Non Official Resolution given by the Members of their Party regarding against the farm laws and requested the Speaker to admit it for discussion. The Speaker asked the Members that this resolution has been rejected as it had been received at that time when these farm laws were in the shape of ordinance. He further stated that an Official Resolution is also coming in this regard today and the same has been admitted for discussion. The Speaker further asked the Members of the Opposition Benches that they can also speak on this Official Resolution, but the Members of the Indian National Congress Party continuously argued with Speaker over this issue and even some Members of the Indian National Congress Party also trooped into the well of the House and interrupted the proceedings of the House. The Speaker repeatedly requested them to take their seats and after sometime they went back to their seats.

## **VI. NOTICE OF CALLING ATTENTION MOTIONS.**

- (i) Shri Balraj Kundu, an Independent Member wanted to know the fate of his Calling Attention Motion regarding केन्द्र सरकार द्वारा कृषि क्षेत्र में जो तीन अध्यादेश पारित किए [(1) अत्यावश्यक वस्तु अधिनियम, (2) द फार्मर्स प्रोड्यूस ट्रेड एंड कॉमर्स (प्रोमोशन एंड फेसिलिएशन) अध्यादेश, 2020 एफपीटीसी तथा (3) एफ.ए.पी.ए. एफ.एस. (फार्मर एम्पावरमेंट एंड प्रोटेक्शन एग्रीमेंट ऑन प्राइस इश्युरेंस एंड फार्म सर्विसज आर्डिनेंस, 2020)]. He further requested the Speaker that this issue be taken up for discussion as an assurance was given by the Speaker on 26.8.2020 that he can raise this issue in the next sitting of this Session. The Speaker informed the Member that this Calling Attention Motion has been rejected.
- (ii) Shri Aftab Ahmed, Shri Bhupinder Singh Hooda, Shri Bharat Bhushan Batra, Members of the Indian National Congress Party also wanted to know the fate of their Calling Attention Motions, which

were given by their Party Members on the various important issues and requested the Speaker to admit them. The Speaker asked the Members that two Calling Attention Motions have already been admitted for today and no other Calling Attention Motion can be admitted. Hence, their Calling Attention Motions have been disallowed.

## **VII. WALK OUT**

All the Members of the Indian National Congress Party present in the House, staged a walk out as a protest against not to admit their Non-Official- Resolution and Calling Attention Motions on the various important issues.

## **VIII. NOTICE OF ADJOURNMENT MOTION.**

The Speaker again called upon Shri Abhay Singh Chautala, M.L.A. to read out his Calling Attention Notice regarding smuggling of liquor in the liquor godowns of Kharkhoda (Sonipat), Samalkha (Panipat) and Fatehabad in the State, which was admitted for today but he did not do so and wanted to know the fate of his Adjournment Motion against the farm laws enacted by the Central Government first. The Speaker informed the House that this Adjournment Motion is under consideration because it has been received today at 8.19 A.M. but Shri Abhay Singh Chautala was not satisfied with the Speaker and continuously argued with him over this issue. The Speaker again asked him to read out his Calling Attention Notice thereafter, he read out his notice.

## **IX. CALLING ATTENTION NOTICES AND STATEMENTS THEREON.**

- (i)** Regarding smuggling of liquor in the liquor godowns of Kharkhoda (Sonipat), Samalkha (Panipat) and Fatehabad in the State

The Speaker informed the House that he had received a Calling Attention Motion No. 7 given notice of by Shri Abhay Singh Chautala, M.L.A. regarding smuggling of liquor in the liquor godowns of Kharkhoda (Sonipat), Samalkha (Panipat) and Fatehabad in the State during the period of lockdown and the same has been admitted. The Speaker further informed the House that he had also received a Calling Attention Motion No. 17 given notice of by Smt. Kiran Choudhry, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 7, hence, she can also ask her supplementary. The Speaker further informed the House that he had also received a Calling Attention Motion No. 38 given notice of by Shri Abhay Singh Chautala on the similar subject which has been clubbed with Calling Attention Motion No. 7, hence, he can also ask his supplementary. The Speaker further informed the House that he had also received

an Adjournment Motion No.3 given notice of by Shri Surender Panwar and 7 others M.L.As (Shri Jagbir Singh Malik, Shri Bharat Bhushan Batra, Shri Shamsheer Singh Gogi, Shri Aftab Ahmad, Shri Kuldeep Vats, Smt. Shakuntla Khatak and Shri Shish Pal Singh) on the similar subject, which has been converted into Calling Attention Motion No. 45 and clubbed with Calling Attention Motion No.7. Being a first signatory, Shri Surender Panwar and two others signatories can also ask their supplementaries.

He further asked Shri Abhay Singh Chautala to read out his notice and the Minister concerned to make a statement thereafter.

Shri Abhay Singh Chautala read out his notice.

The Home Minister then made a statement.

**(ii) Regarding the murder of Miss Nikita Tomar, a girl student of Aggarwal College, Balabgarh.**

The Speaker informed the House that he had received a Calling Attention Motion No. 48 given notice of by Shri Neeraj Sharma, M.L.A. regarding the murder of Miss Nikita Tomar, a girl student of Aggarwal College, Balabgarh and the same has been admitted for today i.e. 06.11.2020. The Speaker further informed the House that he had also received a Calling Attention Motion No. 52 given notice of by Shri Abhay Singh Chautala, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 48.

He further asked Shri Neeraj Sharma to read out his notice and the Minister concerned to make a statement thereafter.

Shri Neeraj Sharma read out his notice.

The Home Minister then made a statement.

**X. ANNOUNCEMENT BY THE CHIEF MINISTER.**

The Chief Minister with the permission of the Speaker, announced that the Government would provide a cost rebate of 10 percent, in case Industrial plot of the HSIIDC was allotted to Scheduled Caste person or he got a plot in an auction and if he starts his project within three years.



Shri Ishwar Singh, a Member from the Jannayak Janta Party also spoke on this matter.

## **XI. RAISING THE VARIOUS ISSUES.**

The Speaker allowed Shri Ram Kumar Gautam, M.L.A. to raise the various issues/demands. Thereafter, he raised various issues/ demands.

## **XII. OFFICIAL RESOLUTION**

### **Regarding thanks to the Government of India for passing the Farm Laws.**

At 1.29 P.M., the Chief Minister with the permission of the Speaker, moved the following resolution:-

“कि भारत सरकार ने संसद द्वारा पारित तीन अधिनियमों नामतः कृषक उपज व्यापार एवं वाणिज्य (संवर्धन और सरलीकरण) अधिनियम, 2020, किसान (सशक्तिकरण तथा संरक्षण) मूल्य आश्वासन और कृषि सेवा अधिनियम, 2020 तथा आवश्यक वस्तु (संशोधन), 2020 को 27 सितम्बर, 2020 को अधिसूचित किया है। पहले अधिनियम का उद्देश्य किसानों को अपनी उपज किसी भी व्यक्ति को, कहीं भी, और अपने मन-पसंद मूल्य पर बेचने का विकल्प उपलब्ध करवाना है। दूसरे अधिनियम का उद्देश्य किसान को उस समय सुरक्षा प्रदान करना है जब वह अपनी फसल को बेचने के लिए कोई अनुबन्ध करता है। तीसरा अधिनियम कृषि विपणन को सरल करता है और केवल असाधारण परिस्थितियों में भंडारण सीमा को लागू करता है। ये अधिनियम किसानों को अधिक सशक्त बनाएंगे और कृषि ढांचा मजबूत होने के साथ-साथ किसानों को बेहतर आय प्राप्त होगी। हरियाणा राज्य कृषि विकास में देश में अग्रणी है। इसलिए ये सुधार हरियाणा के किसानों के लिए बड़े अच्छे परिणाम लाएंगे। सरकार की मंशा को स्पष्ट करते हुए सरकार किसानों को पुनः आश्वस्त करती है कि मंडी प्रक्रिया और न्यूनतम समर्थन मूल्य पर फसलों की खरीद सुनिश्चित रहेगी। इन अधिनियमों के माध्यम से कृषि क्षेत्र में ये ऐतिहासिक सुधार करने के लिए यह सदन भारत सरकार का धन्यवाद करता है।”

and spoke for 2 minutes.

Shri Bhupinder Singh Hooda, Leader of the Opposition also spoke for 6 minutes.

## **XIII. ADJOURNMENT OF THE SITTING.**

As and when Shri Bhupinder Singh Hooda, Leader of the Opposition concluded his speech, the several Members of the Indian National Congress Party demanded the voting on the resolution without further discussion. The Speaker asked them that many other Members also want to participate in the discussion on this resolution hence, discussion will be taken up first but they were not satisfied and continuously argued with the Speaker over this issue and even some Members of the Indian National Congress Party trooped into the well of the House and

obstructed the proceedings of the House. The Speaker repeatedly requested them to take their seats but they did not do so. There was an uproar in the House.

On finding uproar in the House, the Speaker adjourned the sitting of the House at 1.54 P.M. for 15 minutes.

**(The House then adjourned at 1.54 P.M. and re-assembled at 2.09 P.M.)**

When the House re-assembled, the Deputy Speaker was on the Chair and he again adjourned the sitting of the House for lunch at 2.09 P.M. for 30 minutes.

**(The House then adjourned at 2.09 P.M. and re-assembled at 2.39 P.M.)**

#### **XIV. RESUMPTION OF THE DISCUSSION ON THE OFFICIAL RESOLUTION.**

When the House re-assembled, the Deputy Speaker was on the Chair and he informed the House that Shri Abhe Singh Yadav, M.L.A. will resume the discussion on the Official Resolution but several Members of the Indian National Congress Party stood up their seats and again demanded the voting on the Resolution without further discussion. The Deputy Speaker asked them that if they want to give any amendment on Resolution then they can give in writing as he has not received any amendment on the Resolution. He further asked the Members to resume their seats but they did not do so and insisted their demand. In the Meantime the Speaker was on the chair. The Members of the Indian National Congress Party continuously interrupted the proceedings of House and even they came into the well of the House and started to argue with the Speaker and raising the slogans also. The Speaker repeatedly requested the Members to take their seats but they did not do so. Shri Bhupinder Singh Hooda quoted the Rule 183 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly in this regard. The Chief Minister urged the Speaker that if any Member wants to give any amendment on the Official Resolution, he can give the same in writing and the Speaker will consider it. After some discussion, Smt. Kiran Choudhry, M.L.A. gave the amendment in writing to the Speaker and urged the Speaker to read this amendment in the House so that it could be made the part of the Proceedings of the House. The Speaker asked the Member that after the reading, it will deal on file according to the Rules and then further necessary action will be taken. Shri Bhupinder Singh Hooda and some other Members of his party were not satisfied and continuously insisted their demand for voting without discussion under Rule 183 of the Rules of Procedure and Conduct of Business in Haryana Legislative

Assembly. The Speaker asked the Member that they should also read Rule 184 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and under this Rule the discussion will continue on this resolution.

#### **XV. NAMING OF THE MEMBERS.**

Inspite of time and again having been asked by the Speaker to the Members to go back their seats, they did not do so. The Speaker warned them repeatedly. Finding ruckus in the House, the Speaker named S/Shri Aftab Ahmed, Amit Sihag, Balbir Singh, Bharat Bhushan Batra, Dr. Bishan Lal, Rao Chiranjeev, Rao Dan Singh, Dharam Singh Chhoker, Jagbir Singh Malik, Jaiveer Singh, Kuldeep Vats, Mamman Khan, Mewa Singh, Mohd. Ilyas, Neeraj Sharma, Pardeep Chaudhary, Dr. Raghuvir Singh Kadian, Rajinder Singh Joon, Smt. Renu Bala, Smt. Shakuntla Khatak, Smt. Shalley, Shamsheer Singh Gogi, Subhash Gangoli, Surender Panwar and Varun Chaudhary and asked them to withdraw from the House.

#### **XVI. ADJOURNMENT OF THE SITTING.**

Immediately after the naming of the Members, the Speaker adjourned the sitting of the House at 3.20 P.M. for 30 minutes.

**(The House then adjourned at 3.20 P.M. and re-assembled at 3.50 P.M.)**

#### **XVII. RESUMPTION OF THE DISCUSSION ON THE OFFICIAL RESOLUTION.**

When the House re-assembled, the Speaker again called upon Shri Abhe Singh Yadav, M.L.A. to resume the discussion on the Official Resolution but Shri Bhupinder Singh Hooda again stood up his seat and urged the Speaker to call back the named Members in the House and voting on the Official Resolution may be taken up without further discussion first. The Speaker asked him that let the discussion complete as many other Members want to speak on it but Shri Bhupinder Singh Hooda and Smt. Kiran Choudhry were not satisfied.

#### **XVIII. WALK OUT**

Shri Bhupinder Singh Hooda and Smt. Kiran Choudhry, Members from the Indian National Congress Party, staged a walk out as a protest against not to hold voting on the Official Resolution and not to call back the named Members of their party.

## **XIX. REQUEST FOR CALLING BACK THE NAMED MEMBERS.**

Shri Abhay Singh Chautala, Member of the Indian National Lok Dal raised the matter regarding named Members of the Indian National Congress Party and requested the Speaker that the named Members should be called back in the House so that they could also participate in the discussion on the Official Resolution. The Speaker asked the Member that if the named Members are interested to take part in the discussion then he is ready to call back them in the House but it seems that they are not interested for the discussion on the Resolution.

## **XX. RESUMPTION OF THE DISCUSSION ON THE OFFICIAL RESOLUTION.**

The Speaker again called upon Shri Abhe Singh Yadav, M.L.A. to resume the discussion on the Official Resolution. Thereafter-

Shri Abhe Singh Yadav, a Members of the Treasury Benches, spoke for 18 minutes.

Shri Abhay Singh Chautala, a Member of the Indian National Lok Dal, spoke for 21 minutes.

Shri Balraj Kundu, Shri Sombir Singh and Shri Randhir Singh Gollen, Independent Members, spoke for 15, 3 and 7 minutes respectively.

The Power Minister and the Agriculture Minister also spoke for 1 and 16 minutes respectively.

*( The Motion was put and carried unanimously.)*

## **XXI. WALK OUT**

Shri Abhay Singh Chautala, Member from the Indian National Lok Dal, staged a walk out as a protest being not satisfied with the Official Resolution.

## **XXII. PAPER LAID ON THE TABLE OF THE HOUSE.**

The Parliamentary Affairs Minister laid the 44<sup>th</sup> Annual Report of Haryana Tourism Corporation Limited for the year 2017-18, as required under section 395(b) of the Companies Act, 2013 on the Table of the House.

## **XXIII. LEGISLATIVE BUSINESS.**

### **1. The Punjab Land Revenue (Haryana Amendment) Bill, 2020.**

At 5.18 P.M, the Deputy Chief Minister introduced the Punjab Land Revenue (Haryana Amendment) Bill, 2020 and also moved-

That the Punjab Land Revenue (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Clause 2, Clause 3, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

*The motion was put and carried.*

### **2. The Haryana Municipal (Second Amendment) Bill, 2020.**

At 5.22 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal (Second Amendment) Bill, 2020 and also moved-

That the Haryana Municipal (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**3. The Haryana Municipal Corporation (Second Amendment) Bill, 2020.**

At 5.24 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal Corporation (Second Amendment) Bill, 2020 and also moved-

That the Haryana Municipal Corporation (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**4. The Haryana Law Officers (Engagement) Amendment Bill, 2020.**

At 5.27 P.M., the Parliamentary Affairs Minister introduced the Haryana Law Officers (Engagement) Amendment Bill, 2020 and also moved-

That the Haryana Law Officers (Engagement) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**5. The Haryana Control of Organised Crime Bill, 2020.**

At 5.30 P.M., the Home Minister introduced the Haryana Control of Organised Crime Bill, 2020 and also moved-

That the Haryana Control of Organised Crime Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Sub Clause 3 of Clause 1 were put one by one and carried.

Clauses 2 to 25 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Home Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**6. The Haryana Panchayati Raj (Second Amendment) Bill, 2020.**

At 5.33 P.M., the Deputy Chief Minister introduced the Haryana Panchayati Raj (Second Amendment) Bill, 2020 and also moved-

That the Haryana Panchayati Raj (Second Amendment) Bill be taken into consideration at once.

Shri Ram Kumar, Shri Devender Singh Babli, Smt. Naina Singh Chautala and Shri Satya Parkash, Members from the Treasury Benches, spoke for 1 minute, for a while, 1 minute and for a while respectively.

Shri Dharam Pal Gonder, an Independent Member, spoke for a while.

The Minister of State for Archaeology & Museums and the Minister of State for Sports & Youth Affairs also spoke for a while and 1 minute respectively.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 8 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**7. The Haryana Accountability of Public Finances (Amendment) Bill, 2020.**

At 5.42 P.M., the Parliamentary Affairs Minister introduced the Haryana Accountability of Public Finances (Amendment) Bill, 2020 and also moved-

That the Haryana Accountability of Public Finances (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 8 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried.*



## **XXIV. THANKS BY THE CHIEF MINISTER.**

Before the House was to adjourn sine die, the Chief Minister thanked all the Members of the House for passing 'The Haryana Panchayati Raj (Second Amendment) Bill, 2020' as through this Bill women will get adequate and equal representation in the Gram Panchayats, Panchayat Simitis and Zila Parishads. He also thanked the Speaker and Deputy Speaker for the smooth conducting of the proceedings of the House. He also thanked the Press representatives, Government Officers and Officers/Officials of Haryana Vidhan Sabha Secretariat for their cooperation during the Session.

The Deputy Speaker occupied the Chair from 11.46 A.M. to 12.31 P.M., at 2.09 P.M. for a while, from 2.39 P.M. to 2.44 P.M. and 4.28 P.M. to till the adjournment of the House.

The Sabha then adjourned sine die.

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